

Index to L. A. D.  
Part I, Vol. III

Sept. 1922

P. L.

8 - LA

(14)

Index

to

Leg. Assembly Debates

VOL- III

Part I

Sept. 1922

P.C.

8-LA

INDEX

509 H.D.

TO

DEBATES

OF THE

LEGISLATIVE ASSEMBLY

For September 1922

Volume III, Part I.

Chamber Fumigated. 18/7/23



DELHI  
SUPERINTENDENT GOVERNMENT PRINTING, INDIA  
1922

Price Seven Annas.

**INDEX**  
TO THE  
DEBATES OF THE LEGISLATIVE ASSEMBLY.

---

**Volume III, Part I.**

---

**A**

**ABDUL GHAFER KHAN—**

Question *re* letter from Duni Chand, Vakil, in the *Leader* and the  
*Independent re* —. 568.

**ABDUL QUADIR, KHAN SAHIB MAULVI—**

*See* Questions and Answers.

**ABUL RAHIM KHAN—**

Question *re* retention of —, Inspector of Police at Tank. 263.

**ABUL RAHIM, KHAN BAHADUR—**

Motion to reduce the grant under head N. W. F. P. 945-946.

Questions and Answers.

**ADDITION OF TRANSPORTATION BILL—**

Motion for leave to introduce —. 804.

Motion adopted. 806.

Introduced. 806.

**ABUL KASEM, MAULVI—**

Motion to nominate members for the Joint Committee on the Indian  
Mines Bill. 867.

Motion to refer the Code of Civil Procedure (Amendment) Bill to a  
Select Committee. 729.

Resolution *re* Supreme Court for British India. 831-833.

Withdrawal of proposed motion for adjournment of the House on a  
matter of public importance. 695.

Question *re* —. 147.

Question *re* transfer of administration of —. 160.

**AN RAILWAY—**

Question *re* —. 119.

## ADJOURNMENT—

Motion for — to Discuss Riots at Multan during Moharrum. 501-503.  
Rejected. 503.

Motion for — to discuss Guruka Bagh affair. 357-360.

Motion for — to discuss situation in Guruka Bagh. 278-279.

Motion for — to discuss the proposal for resorting to legislation by emergency powers reserved to Governor General under section 67-B, of the Government of India Act. 858.

## ADJOURNMENT MOTION—

General interpretation by President of the word "recent" in rule 12 (i) of the Indian Legislative Rules relating to —. 502.

## ADOPTION (REGISTRATION) BILL—

Motion to refer the — to a Select Committee. 439-445.

Withdrawn. 445.

## ADVANCES TO MILITARY OFFICERS—

Question *re* — without interest for motor cars and chargers. 93.

## ADVISORY COUNCILS—

Question *re* Central and Local Railway —. 33.

## AFGHAN WAR—

Question *re* deaths of officers and men in —. 148.

Question *re* regiments employed in —. 148.

## AGARWALA, LALA GIRDHARILAL—

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 638.

Motion to reduce the demands for supplementary grants under heading "Deputation of Lt.-Colonel Hutchinson." 914-915.

Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakilnama) to a Select Committee. 414-416, 424.

See Questions and Answers.

## AGENCY DIVISION (MADRAS)—

Question *re* the creation of the post of a District and Sessions Judge in the —. 737-738.

## AGNIHOTRI, MR. K. B. L.—

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 590-594, 610, 612, 613, 615-616, 629-631, 633, 638, 641-642 and 647.

Motion to nominate Members for the Select Committee on the Indian Penal Code (Amendment) Bill (Amendment of sections 362 and 363). 869, 889.

Motion to reduce the demands for supplementary grants under heading "Customs". 895-896.

Motion to reduce the demands for supplementary grants under heading "Indian Postal and Telegraph Department". 908-909.

Motion to take into consideration the Police (Incitement to Disaffection) Bill as amended by the Council of State. 873-874.

AGNIHOTRI, MR. K. B. L.—*contd.*

- Resolution *re* Committee on Electoral Rules. 490-491.
- Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 279-286, 340 and 341-343.
- See* Questions and Answers.

## AGRICULTURAL LABOURERS—

- Question *re* protection of —. 144-145.

## AHMAD BAKSH, MR.—

- See* Questions and Answers.

## AHMED, MR. K.—

- Discussion on the prospects of a November Session of the Legislative Assembly. 694-695.
- Resolution *re* Committee on Electoral Rules. 495-497.
- Resolution *re* Moplah Train Tragedy and disturbances. 766-768.
- Resolution *re* revision of the Railway Act of 1890. 205, 207.
- Resolution *re* weekly rest day in commercial establishments. 363.
- See* Questions and Answers.

## AIR FORCE—

- Question *re* strength and cost of —. 98.

## AKRAM HUSSAIN, PRINCE—

- See* Questions and Answers.

## ALLEN, MR. B. C.—

- Motion to refer the Indian Penal Code (Amendment) Bill to Select Committee. 880-883.

Oath of Office. 1.

- Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 333-334.

## ALLOWANCE(S)—

- Question *re* continuance of Karachi local — after the revision of pay. 166.
- Question *re* grant of Karachi local — to wharfingers, etc. 166.
- Question *re* Karachi local —. 165-166.
- Question *re* — to Indian Civil Service and other services. 252.

## AMBALA—

- Question *re* building plots in —. 855.
- Question *re* — "Cantonment Corruption Enquiry Committee". 188-189.
- Question *re* construction of cutcha drains at — and inconvenience caused thereby. 855-856.
- Question *re* Saddar Bazar Controversy in —. 267.

## AMBALA CANTONMENT—

- Question *re* alleged extortion of bribe by a subordinate of —. 189.

## AMBALA CANTONMENT COMMITTEE—

- Question *re* removal of two experienced members from the —. 187-188.
- Question *re* removal of Rai Sahib Lalla Panna Lal from the —. 189.

## AMBALA CANTONMENT MAGISTRATE—

Question *re* action of the — in regard to freedom of speech. 189-190. ASA

## AMBALA CANTONMENT OFFICE—

Question *re* articles in "Cantonment Advocate" on corruption in —. AS.  
267.

## AMJAD ALI, KHAN BAHADUR MAULVI—

Motion to refer the Indian Penal Code (Amendment) Bill to a Select Committee. 884-886. AS

## AMRITSAR GRIEVANCES—

Question *re* article in "Cantonment Advocate" entitled " — ". 853.

## AMROHA—

Question *re* compensation for injuries in the railway accident at —.  
185-186.

## ANDREWS, MR.—

Question *re* — article in "Modern Review" on East Indian Railway strike. 171.

## APPELLATE POWERS—

Question *re* — for Commissioner in Sind in connection with Income Tax. 180. AS

## APPRAISERS—

Question *re* — and examiners, Bombay. 164-165. AS

## APPRAISERS, EXAMINERS AND WHARFINGERS—

Question *re* grant of house rent to — etc., in Sind. 166-167. AS

## APPRENTICES—

Question *re* training and stipends of Indian — in railway work-shops. 174. A

## ARBUTHNOT, MR. R. E. V.—

Oath of Office. 1. A

## ARMS ACT—

Question *re* exemption from —. 87. A

## ARMY CANTEEN BOARD—

Question *re* —. 258. A

## ARMY HEADQUARTERS—

Question *re* strength in the establishments of —. 97. A

## ARMY OFFICERS—

Question *re* retirement of surplus —. 182. A

## ARMY STATISTICS—

Question *re* pre-war and after-war statistics of warrant officers and other corps. 96. A

## 190. ASAD ALI KHAN, MIR—

*See* Questions and Answers.

## ASJADULLAH, MAULVI MIYAN—

Resolution *re* Moplah Train Tragedy and disturbances. 751.

Resolution *re* revision of the Railway Act of 1890. 203-205.

*See* Questions and Answers.

## lect ASSAM-BENGAL RAILWAY—

Question *re* concessions for tea garden coolies on —. 169-170.

Question *re* discomforts on —. 49.

Question *re* — (dismantlement of portion during war). 168.

Question *re* financial conditions prevailing on —. 33.

Question *re* — and Oudh and Rohilkhand Railways (cost of superior staff). 168-169.

Question *re* provision of land free to —. 27.

Question *re* second class passengers on — travelling in first class. 180-181.

Question *re* staff and duties of Agent of —. 169.

## me ASSENT TO BILLS—

Governor General's—

(1) Ranchi Mental Hospital Act, 1922. 129.

(2) Press Law Repeal and Amendment Act, 1922. 129.

(3) Indian Ports Amendment Act, 1922. 129.

## ASSISTANT SURGEONS—

Question *re* number of Military — and Sub — on military employ. 100.

## rk AUDIT—

Motion to reduce the demand for supplementary grants under head — (withdrawn). 912

## AUDIT OFFICES—

Question *re* pay of clerk in Eastern Bengal Railway —. 857.

Question *re* pay of clerks in Posts and Telegraphs and in State Railway —. 857.

## AUDIT OFFICERS—

Question *re* —. 63.

## AUTONOMY (INDIAN)—

Question *re* resolution on —. 183.

## AUXILIARY FORCE—

Question *re* concessions to —. 146.

Question *re* cost of maintenance of —. 98.

## and AUXILIARY AND VOLUNTEER FORCES—

Question *re* strength of the —. 98.



**AYYAR, MR. T. V. SESHAGIRI—**

- Motion to circulate the Court-fees (Amendment) Bill for opinion. 477.  
 Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalatnama) to a Select Committee. 420-421.  
 Motion to refer the Exclusion from Inheritance Bill to a Select Committee. 445-446.  
 Motion to refer the Indian Official Secrets Bill to a Select Committee. 133.  
 Resolution *re* Premier's speech on the Indian Civil Service Debate. 286-287.  
*See* Questions and Answers.

**B**

**BAJPAI, RAI BAHADUR S. P.—**

*See* Questions and Answers.

**BALIGUNGE MAIDAN—**

Question *re* ——. 259.

**BARSI LIGHT RAILWAY—**

- Question *re* pontage charged by ——. 126.  
 Question *re* contract with the ——. 126.  
 Question *re* amount realised as pontage by ——. 126.

**BARUA, RAI BAHADUR DEBI CHARAN—**

Resolution *re* provincial contributions to the central exchequer. 549-552.  
*See* Questions and Answers.

**BEDI, BABA UJAGAR SINGH—**

- Resolution *re* provincial contributions to the central exchequer. 522-523.  
 Resolution *re* restrictions on the export of wheat, pulses and oil seeds. 243-245.  
 Resolution *re* votes of Landholders' Constituencies. 196-199 and 202.  
*See* Questions and Answers.

**BENGAL COUNCIL—**

Question *re* omissions in Electoral Rules of the Legislative Assembly and ——. 177.

**BENGAL MAHOMEDAN—**

Question *re* appointment of — in the ministerial staff of the Departments of the Government of India. 251.

**BENGAL AND NORTH-WESTERN RAILWAY—**

Question *re* accident at Tahsil Dewriya on the ——. 60-61.

**BENGAL TELEPHONE COMPANY—**

- Question *re* agreement with the ——. 192-193.  
 Question *re* enhancement of charges by the ——. 569-570.

## BEARGAVA, RAI BAHADUR, PANDIT JAWAHAR LAI—

Motion to consider the report of the Select Committee on the Police  
(Incitement to Disaffection) Bill. 629, 631, 635.

See Questions and Answers.

## BHIWANI-DELHI RAILWAY—

Question *re* broad gauge connection between — and Delhi. 119.

## BILL—

## ABOLITION OF TRANSPORTATION—

Motion for leave to introduce — by Hon'ble Sir W. H. Vincent. 804.

Motion adopted. 806.

Introduced. 806.

## ADOPTION (REGISTRATION)—

Motion to refer the — to a Select Committee. 439-445.

Withdrawn. 445.

## CANTONMENTS (HOUSE ACCOMMODATION) AMENDMENT—

Motion by Mr. E. Burdon to refer the — to a Joint Committee. 130.

Motion adopted. 130.

Motion to nominate members of the Legislative Assembly for the Joint  
Committee on the —. 279.

Adopted. 279.

Motion to present the report of the Joint Committee on —. 360.

## CIVIL MARRIAGE (AMENDMENT)—

Motion to refer the — to a Select Committee. 425-438.

Adopted. 438.

## CODE OF CIVIL PROCEDURE (AMENDMENT) (VAKALATNAMA)—Mr. Agarwala—

Motion to refer the — to a Select Committee. 414-424.

Withdrawn. 424.

## CODE OF CIVIL PROCEDURE (AMENDMENT) (Restitution of conjugal rights)—

(Dr. Gour)—

Motion to refer the — to a Select Committee. 721-733.

Motion adopted. 733.

## CODE OF CRIMINAL PROCEDURE (AMENDMENT)—

Report of the Joint Committee on the — laid on the table of the  
house. 195.

Statement by the Home Member as to further progress with —.  
503-505.

— laid on the table as passed by the Council of State. 567.

Motion to consider the — as passed by the Council of State. 677-686.

Further consideration postponed. 686.

## COTTON TRANSPORT—

Motion for leave to refer the — to a Joint Committee. 799.

Motion adopted. 804.

Motion to nominate members for the Joint Committee on the — 888

Adopted. 888.

BILL—*contd.*

## COURT-FEES (AMENDMENT)—

Motion for leave to introduce —. 134.

Motion adopted. 134.

Introduced. 134.

Motion to consider the —. 474-480.

Motion to circulate — for opinion. 474.

Motion to pass the —. 480.

Adopted. 480.

— laid on the table as passed by the Council of State. 567.

## CRIMINAL TRIBES (AMENDMENT)—

Motion for leave by the Hon'ble Sir W. H. Vincent to refer the — to a Select Committee. 134.

Motion adopted. 134.

Motion to present the report of the Select Committee on the —. 745.

Motion to take into consideration the report of the Select Committee on the —. 871-872.

Adopted. 872.

Motion that the — as amended be passed. 872.

## EXCLUSION FROM INHERITANCE—

Motion to refer the — to a Select Committee. 445-448.

Postponed. 448.

## HINDU COPARCENER'S LIABILITY—

Motion to refer — to Select Committee. 733.

Motion to circulate — for opinion. 734.

Adopted. 734.

## ILLEGITIMATE SON'S RIGHTS—

Motion to introduce the —. 459-462.

Adopted. 462.

Introduced. 462.

## INDIAN BOILERS—

Motion for leave to introduce the —. 135-137.

Motion adopted. 137.

Introduced. 137.

Motion to refer the — to Joint Committee. 467.

Adopted. 467.

Motion to nominate members to the Joint Committee on the —. 677.

Adopted. 677.

## INDIAN CONTRACT (AMENDMENT)—

Motion to refer the — to a Select Committee. 448-457.

Negatived. 457.

## INDIAN EXTRADITION (AMENDMENT)—

— laid on the table as passed by the Council of State. 657.

Motion to consider the — as passed by the Council of State. 706.

Motion adopted. 707.

Motion to pass the —. 707.

Adopted. 707.

BILL—*contd.*

## INDIAN MINES—

Motion to introduce the —. 583-586.

Adopted. 586.

Motion to refer the — to a Joint Committee. 695.

Motion adopted. 706.

Motion to nominate members for the Joint Committee on the —.  
866-867.

Adopted. 867.

## INDIAN MUSEUM (AMENDMENT)—

— laid on the table as passed by the Council of State. 657.

Motion to consider the — as passed by the Council of State. 707.

Motion adopted. 707.

Motion to pass. 707.

Adopted. 707.

## INDIAN NAVAL ARMAMENT—

Motion by Mr. E. Burdon to introduce the —. 871.

Adopted. 871.

Introduced. 871.

## INDIAN OFFICIAL SECRETS—

Motion to refer the — to a Select Committee. 130.

Motion adopted. 134.

## INDIAN PENAL CODE (AMENDMENT)—(Amendment of Sections 362 &amp; 366)—

Motion for leave to introduce the — by the Hon'ble Sir W. H.  
Vincent. 806.

Motion adopted. 808.

Introduced. 808.

Motion to consider the —. 867.

Motion to refer the — to a Select Committee. 869.

Adopted. 870.

## INDIAN PENAL CODE (AMENDMENT)—(Bakshi Sohan Lal)—

Motion to refer — to a Select Committee. 874-888.

Negated. 888.

## INDIAN STATES (PROTECTION AGAINST DISAFFECTION)—

Motion to introduce the — by the Hon'ble Sir W. H. Vincent. 809.

Motion negated. 814.

Statement as to the position of the —. 924-925.

## INDIAN TRANSFER OF SHIPS RESTRICTION (REPEALING)—

Motion for leave to introduce —. 138.

Motion adopted. 138.

Introduced. 138.

Motion to consider the —. 707.

Motion adopted. 707.

Motion to pass the —. 707.

Adopted. 707.

BILL—*contd.*

## LAND ACQUISITION (AMENDMENT)—

Motion to refer the — to a Select Committee. 413.  
Postponed. 414.

## LEGAL PRACTITIONER'S (AMENDMENT)—(Mr. Neogy)—

Motion to introduce the —. 462-466.  
Adopted. 466.  
Introduced. 466.

## LEGAL PRACTITIONER'S (AMENDMENT)—(Dr. Gour)—

Motion to introduce the —. 710-712.  
Adopted. 712.  
Introduced. 712.

## MARRIED WOMEN'S PROPERTY (AMENDMENT)—(Mr. Kamat)—

Motion to refer the — to a Select Committee. 457-459.  
Adopted. 459.

## NEGOTIABLE INSTRUMENTS (AMENDMENT)—

Motion for leave to introduce the —. 135.  
Motion adopted. 135.  
Introduced. 135.  
Motion to consider the —. 583.  
Adopted. 583.  
Motion to pass the —. 583.  
Passed. 583.

## OFFICIAL TRUSTEES AND ADMINISTRATOR GENERAL'S ACTS (AMENDMENT)—

Motion for leave to introduce the —. 137-138.  
Motion adopted. 138.  
Introduced. 138.  
Motion to consider the —. 480-481.  
Adopted. 481.  
Motion to pass the —. 481.  
Adopted. 481.

## PARSI MARRIAGE AND DIVORCE (AMENDMENT)—

Motion for leave to introduce the —. 135.  
Motion adopted. 135.  
Introduced. 135.  
Motion to consider the —. 480.  
Adopted. 480.  
Motion to pass the —. 480.  
Adopted. 480.

## POLICE (INCITEMENT TO DISAFFECTION)—

Presentation of report of the Select Committee on the — by the  
Hon'ble Sir W. H. Vincent. 130.  
Motion to consider the report of the Select Committee on the —,  
586-651.  
Adopted. 615.  
Motion to pass the —. 651.  
Postponed. 655.  
Motion to pass the —. 665-677.

BILL—*concl'd.*POLICE (INCITEMENT TO DISAFFECTION)—*cont'd.*

Adopted. 877.

Motion that the amendments made by the Council of State in the Bill be taken into consideration —. 872-874.

Motion adopted. 874.

SUPREME COURT OF BRITISH INDIA—(Dr. Gour)—

Motion to introduce the —. 712-720.

Ruled out of order. 720.

WORKMEN'S COMPENSATION—

Motion to introduce the —. 467-474.

Motion adopted. 474.

Introduced. 474.

Motion to refer the — to Joint Committee. 474.

Motion adopted. 474.

Motion to nominate members to the Joint Committee on the —. 677.

Adopted. 677.

BISHAMBHAR NATH, RAI BAHADUR—

*See Questions and Answers.*

BOARDS OF REVENUE—

Question *re* abolition of Divisional Commissionerships and —. 111.

BODY-GUARDS—

Question *re* Governor General's —. 578.

BOILER'S BILL, INDIAN—

*See "Indian Boiler's Bill" and also "Bill."*

BRAY, MR. DENYS—

Motion to consider the Indian Extradition (Amendment) Bill as passed by the Council of State. 706-707.

Motion to pass. 707.

Motion to reduce the grant under head North-West Frontier Province. 943-944.

BRIBE—

Question *re* alleged extortion of — by a subordinate of Ambala Cantonment. 189.

BRIDGE, MR. GEORGE—

Discussion on the prospects of a November session of the Legislative Assembly. 695.

Resolution *re* provincial contributions to the central exchequer. 552-553.

BRITISH ARMY—

Question *re* number of units of — in India. 96.

BRITISH EMPIRE EXHIBITION—

Question *re* expenditure on — and the share to be borne by traders.

107.

**BRITISH GUIANA—**

Question *re* deputations to — and Fiji. 160-161.

Question *re* emoluments of the members of the deputation to —.  
186-187.

**BRITISH OFFICERS—**

Question *re* number and cost of — in the Army in India. 181-182.

**BRITISH TROOPS—**

Question *re* cost of military move to hills of —. 96.

**BUDGET GRANTS—**

Question *re* official notification of sanction of —. 194.

**BURDON, MR. E.—**

Motion to refer the Cantonments (House Accommodation) Amendment Bill to a Joint Committee. 130.

Motion to present the report of the Joint Committee on the Cantonment (House Accommodation) Amendment Bill. 360.

Motion to introduce the Indian Naval Armament Bill. 871.

Oath of Office. 1.

**BUSINESS (GOVERNMENT)—**

Statement of —. 195-196.

**BUSINESS OF THE LEGISLATIVE ASSEMBLY—**

Remarks by the Home Member on conduct of —. 686-689.

**BUTLER, MR. M. S. D.—**

Motion to consider the Indian Museum Bill as passed by the Council of State. 707.

Motion to pass. 707.

Motion to reduce the demands for supplementary grants under head "Deputation of Lieut.-Colonel Hutchinson". 915-918.

Oath of Office. 1.

Resolution *re* establishment of an Imperial Medical Research Institute.  
821-826.

**C****CALCUTTA HIGH COURT—**

Question *re* right of pre-audience in the —. 54-55.

Question *re* appointment of Muhammadan Barrister Judge of the —.  
407.

**CANTONMENTS—**

Question *re* expulsions from —. 190.

Question *re* Cantonment Reform Committee's report against demand of leases in certain —. 345.

**CANTONMENT ADVOCATE—**

Question *re* articles in the —, Ambala, entitled the "Alleged activity of a cantonment underling, etc." 123-124.

## CANTONMENT (HOUSE ACCOMMODATION) AMENDMENT BILL—

Motion by Mr. E. Burdon to refer the — to a Joint Committee. 130.  
 Motion adopted. 130.

Motion to nominate members for the Joint Committee on the —. 279.  
 Adopted. 279.

Motion to present the report of the Joint Committee on —. 360.

## CANTONMENT MAGISTRATE OF AMBALA—

Question *re* action of — in curtailing freedom of speech (articles in  
 “Cantonment Advocate”). 268.

## CANTONMENT MANUAL—

Question *re* publication and supply of — to private individuals. 268.

## CAPITAL GRANT—

Question *re* effect of loss by exchange on — for expenditure in India.  
 29-30.

## CAPITAL OUTLAY—

Question *re* — on railways (source of original provision). 30.

## CARRIAGE AND WAGON DEPARTMENT—

Question *re* technical examination in the — of East Indian Railway.  
 173.

Question *re* salary in the — of the East Indian Railway. 173-174.

## CENSUS—

Question *re* wage of miners. 37.

## CENTRAL PROVINCES—

Question *re* — Productive Railways. 23.

## CHATTERJEE, MR. A. C.—

Motion to nominate members to the Joint Committee on the Indian  
 Boilers' Bill. 677.

Motion to nominate members to the Joint Committee on the Work-  
 men's Compensation Bill. 677.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Com-  
 mittee. 433-434.

## CHAUDHURI, MR. J.—

Motion to consider the report of the Select Committee on the Police  
 (Incitement to Disaffection) Bill. 599, 617-618.

Motion to introduce the Indian Penal Code (Amendment) Bill. 807-808.

Motion to pass the Police (Incitement to Disaffection) Bill. 674.

Motion to refer the Code of Civil Procedure (Amendment) Bill (Vaka-  
 latnama) to a Select Committee. 423-424.

Motion to reduce the supplementary grants under head “Deputation  
 of Lt.-Col. Hutchinson”. 913.

Motion to reduce the demands for supplementary grants under head  
 “Stamps”. 903.

Motion to reduce the demands for supplementary grants under head  
 “Forest”. 903-904.

Motion to reduce the demands for supplementary grants under head  
 “Indian Postal and Telegraph Department”. 907.



CHAUDHURI, Mr. J.—*contd.*

Motion to reduce the demands for supplementary grants under head  
“Ports and Pilotage”. 913.

Resolution *re* Committee on Electoral Rules. 491-495.

Resolution *re* weekly rest day in Commercial establishment. 364-367.  
*See* Questions and Answers.

## CHAUDHURI SHAHABUDDIN—

Motion to refer the Code of Civil Procedure (Amendment) Bill to a  
Select Committee. 727.

Motion to refer the Civil Marriage (Amendment) Bill to a select  
Committee. 435-437.

## CHEMICAL SERVICES COMMISSION—

Question *re* recommendations of the —. 81.

## CHIEF JUSTICES—

Question *re* Vakils as —. 147.

## CIVIL COURTS—

Question *re* exemption from personal appearance in —. 89, 408.

## CIVIL MARRIAGE (AMENDMENT) BILL—(Dr. Gour)—

Motion to refer the — to a Select Committee. 425-438.

Adopted. 438.

## CLARKE, Mr. G. R.—

Motion to reduce the demands for supplementary grant under head  
“Indian Postal and Telegraph Department”. 908-909.

## COAL—

Question *re* differential rates for carriage of — on railways. 31.

## COAL CONSERVATION COMMITTEE—

Question *re* recommendations of the —. 85.

## CODES—

Question *re* State Railway. 28.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL (Vakalatnama)—  
(Mr. Agarwala)—

Motion to refer the — to a Select Committee. 414-424.

Withdrawn. 424.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL (Restitution of  
Conjugal Rights)—(Dr. Gour)—

Motion to refer the — to a Select Committee. 721-733.

Motion adopted. 733.

## CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—

Report of the Joint Committee laid on the table. 195.

Statement by the Home Member as to further progress with the —.  
503-505.

— laid on the table as passed by the Council of State. 567.

Motion to consider the — as passed by the Council of State. 677-686.  
Further consideration postponed. 686.

## COLD WEATHER MOVES—

Question *re* article in "Pioneer" called —. 78-79.

## COLONIALS IN INDIAN SERVICES—

Question *re* number of —. 118.

## COMBATANT AND NON-COMBATANT UNITS—

Question *re* strength of —. 97.

## COMMERCIAL ESTABLISHMENTS—

Resolution *re* weekly rest day in —. 361-371.

## COMMISSIONS—

Question *re* expenses on Elections and — and action taken by Government. 661.

## COMMISSIONER IN SIND—

Question *re* appellate powers for — in connection with Income-tax. 180.

## COMMITTEE(S)—

Question *re* work and cost of —. 33-40.

See Military Requirements —.

## COMMITTEES AND COMMISSIONS—

Question *re* cost of —. 86.

Question *re* procedure adopted in selecting members for — 88.

## COMMUNAL REPRESENTATION—

Question *re* — on the Standing Committees. 742.

## COMPANY MANAGEMENT OF RAILWAYS—

Question *re* State management of Railway *versus* —. 44.

## COMPENSATION—

Question *re* — due to railway accident at Amroha. 185-86.

## CONCESSIONS AND ALLOWANCES, ETC., TO OFFICERS—

Question *re* — for trips to hill stations, passages and the like. 737.

## CONFISCATION OF PROPERTY—

Question *re* number of — under Regulation 3 of 1818, I. P. C. and other laws. 116-17.

## CONGRESS COMMITTEE (UNITED PROVINCES PROVINCIAL)—

Question *re* conviction of members of —. 26-27.

## CONSTITUTIONAL CHANGES—

Question *re* revision of the present constitution in view of progress made under —. 346.

## CONTRACTS—

Question *re* Mill grinding and food grain purchasing —. 257.

## CONTRACT (AMENDMENT) BILL—

See "Indian Contract (Amendment) Bill" and also "Bill."

## CONTRIBUTIONS FOR PUBLIC PURPOSES—

Question *re* the amounts received by Government — from landholders and the public. 89.

## CONTROLLER OF CONTRACTS—

Question *re* making permanent organisation relating to — . 850.

Question *re* financial review of rates by — . 850.

## CONVICTION(S)—

Question *re* — of members of the United Provinces Provincial Congress Committee. 26-27.

## CORRUPTION IN DEPARTMENTS—

Question *re* putting an end to — . 664-65.

## COTELINGAM, MR. J. P.—

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 636.

## COTTON TRANSPORT BILL—

Motion for leave by Hon'ble Mr. C. A. Innes to refer the — to a Joint Committee. 799.

Motion adopted. 804.

Motion to nominate members to the Joint Committee on the — . 888.  
Adopted. 888.

## COUNCIL OF STATE—

Bills passed by the — and laid on the table of the Legislative Assembly. 657.

Message from — *re* Bill to amend the Cantonments (House Accommodation) Act, 1902. 194-95.

Message from the — *re* the Bill to amend Cantonments (House Accommodation) Act. 499.

Message from the — *re* Workmen's Compensation Bill and Indian Boilers Bill. 567-68.

Messages from the — . 830.

Message from the — *re* Joint Committee on the Cotton Transport Bill. 888.

Message from the — *re* Bill to remove the restriction imposed on the transfer of ships registered in British India. 954.

## COURTS—

Question *re* system of licensed Mukhtiaris in — . 408-409.

## COURT-FEES (AMENDMENT) BILL—

Motion for leave to introduce the — . 134.

Motion adopted. 134.

Introduced. 134.

Motion to consider the — . 474-80.

Motion to circulate the — for opinion. 474.

Motion to pass. 480.

Adopted. 480.

— laid on the table as passed by the Council of State. 567.

## COWSLAUGHTER—

Question *re* stopping of — in India. 579-82.

## CRAWFORD, COLONEL—

Question *re* tour and duties of —. 158-59.

## CRIMINAL LAW AMENDMENT ACT—

Question *re* Amendment of —. 175.

## CRIMINAL TRIBES (AMENDMENT) BILL—

Motion for leave by the Hon'ble Sir W. H. Vincent to refer — to a Select Committee. 134.

Motion adopted. 134.

Motion to present the report of the Select Committee on the —. 745.

Motion to take into consideration the report of the Select Committee on the —. 871-72.

Adopted. 872.

Motion that the Bill as amended be passed. 872.

## CROOKSHANK, COL. SIR SYDNEY—

Motion to reduce the demands for supplementary grants under head "Indian Postal and Telegraph Department." 907-908.

Motion to reduce the grant under head "New Delhi Committee." 937-39.

## CURATOR, WAR MEMORIAL—

Question *re* pay and staff of —. 578.

## CUSTOMS—

Motions to reduce the demands for supplementary grants under " — ". 890-900.

## CUSTOMS DEPARTMENT—

Question *re* revision of salaries in —. 165.

## CUSTOMS DUTY—

Question *re* — on articles imported by parcel post. 853.

Question *re* — on postal parcels. 922.

## CUSTOMS SERVICE—

Question *re* house rent of —, Karachi. 167.

## D

## DAIRY FARMS—

Question *re* Military —. 743-744.

## DALAL, SARDAR B. A.—

*See* Questions and Answers.

## DAS, BABU BRAJĀ SUNDAR—

*See* Questions and Answers.

## DAVIES, MR. R. W.—

Oath of Office. 1.

## DEFICIT—

Question *re* arrangements to meet the current year's — . 92.

## DELHI—

Motion to reduce grant under head " — ". 947-50.

## DEMANDS FOR SUPPLEMENTARY GRANTS—

Discussion on the — and motion for reduction. 889-918, 925-54

General discussion on — . 814-20.

## DEMOBILISATION—

Question *re* cost of — . 50.

## DEPARTMENTAL EXAMINATION—

Question *re* names of officers in the North-West Frontier Province who did not pass the — . 573.

## DEPRESSED CLASSES—

Question *re* status of — in India. 662.

## DEPUTATION—

Question *re* — of a member of Legislative Assembly to learn Parliamentary Practice and Procedure. 742.

Question *re* allowances of — to British Guiana. 186-87.

Question *re* — to British Guiana and Fiji. 160-61.

## DEPUTY DIRECTOR OF STOCKS—

Question *re* — organisation of the Supply and Transport Corps. 621.

## DIVISIONAL COMMISSIONERSHIPS—

Question *re* abolition of — . 51.

Question *re* abolition of the posts of — and Boards of Revenue. 111.

## DOMICILED EUROPEANS—

Question *re* classification of — as Indians on Railways. 178-79.

## DRESS FOR GOVERNMENT SERVANTS—

Question *re* dress of Indians employed in Government services. 126.

## DRINKING WATER AT RAILWAY STATIONS—

Question *re* — . 274-75.

## E

## EAST INDIAN RAILWAY—

Question *re* adjustment of liability for repairs and renewals on —  
660.

Question *re* Mr. Andrew's article on — strike. 171.

Question *re* Assistant Foreman in the — . 174.

Question *re* grant of bonus after strike on — . 53.

Question *re* loss from Railway strike on the — . 105.

Question *re* maximum salary in the Carriage and Wagon Department of the — . 173-74.

Question *re* occupation of waiting rooms of — by troops during strike.  
52.

EAST INDIAN RAILWAY—*contd.*

Question *re* provision of cushions in intermediate class on — . 53.

Question *re* salaries of European and Indian employees on — . 25-26.

Question *re* strikes on — . 170-71.

Question *re* technical examination in the Carriage and Wagon Department of — . 173.

## EASTERN BENGAL RAILWAY—

Question *re* claims settlement of the — . 922.

Question *re* gardens at — stations. 923.

Question *re* post of catering Superintendent on the — . 923.

Question *re* sanitary conditions of certain stations on the — . 923.

Question *re* unfenced condition of the — lines. 85.

## ELECTIONS—

Question *re* expenses on — and commissions and action taken by Government. 661.

## ELECTORAL ROLLS—

Question *re* omissions in — of the Legislative Assembly and Bengal Council. 177.

## ELECTORAL RULES—

Resolution *re* Committee on — . 488-99.

## ELECTORATE, INDIAN STRENGTH OF—

Question *re* — . 260.

## EMBARGO—

Question *re* removal of — on export of wheat. 854.

## EMERGENCY POWERS—

Motion for adjournment to discuss the proposal for resorting to legislation by — reserved to Governor General under section 67-B of the Government of India Act. 858.

## EMIGRATION—

Resolution *re* — to Malaya and Ceylon, etc., for the purpose of unskilled work. 377.

## EMPIRE EXHIBITION—

Question *re* arrangements for the — of 1924. 90.

## ENVELOPES—

Question *re* cost of overprinting of — . 150.

## ENVELOPES (POST)—

Question *re* extra establishment for dealing with over-printed cards and — . 151.

## EXAMINATION PAPERS—

Question *re* alleged leakage of Staff Selection Board — . 161-62.

## EXAMINERS—

Question *re* appraisers and —, Bombay. 164-65.

## EXCHANGE—

Question *re* raid on Railway Reserve owing to — troubles. 264.

## EXCISE DEPARTMENT—

Question *re* transfer of work in connection with — . 125.

## EXCLUSION FROM INHERITANCE BILL—

Motion to refer the — to a Select Committee. 445-48.

Postponed. 448.

## EXPEDITIONARY FORCES OVERSEAS—

Question *re* purchase of stores for — . 190-91.

## EXPENDITURE (UNSANCTIONED)—

Question *re* — incurred. 107.

## EXPORT OF WHEAT AND FOODGRAINS—

Question *re* removal of embargo on — . 854.

## EXPULSIONS—

Question *re* — from cantonments. 190.

EXTRADITION (AMENDMENT) BILL—[*See* “Indian Extradition (Amendment) Bill.”]

## F

## FACTORIES—

Question *re* women doctors and Inspectors in — . 37.

## FAIYAZ KHAN, MR. MUHAMMAD—

*See* Questions and Answers.

## FIJI—

Question *re* deputations to British Guiana and — . 160-161.

## FLYING SCHOOLS—

Question *re* — in India. 413.

## FORCED LABOUR—

Question *re* — . 158.

## FOREIGN AND POLITICAL DEPARTMENT—

Question *re* appointment of provincial Civil Service Officers to Foreign and Political Department. 61-62.

Question *re* Indians in the — . 147.

## FOREST—

Motion to reduce the demands for supplementary grants under head — . 903, 904, 905.

## FOREST RESEARCH INSTITUTE—

Question *re* progress in the establishment of the —, Dehra Dun. 81.

## FOREST SERVICE, INDIAN—

Resolution *re* recruitment to the — . 378-405.

## FREE SPEECH—

Question *re* article in the “Cantonment Advocate” on — . 125.

## FRONTIER COMMITTEE'S REPORT—

Question *re* discussion on the —. 737.

## FRONTIER RAILWAYS—

Question *re* Railway Statistics of —. 65-66.

## FUNDAMENTAL RULES—

Question *re* interpretation and working of —. 796-99.

## FURNITURE AT DELHI—

Question *re* expenditure incurred in connection with removal and warehousing of —. 849.

## G

## GAJJAN SINGH, SARDAR BAHADUR—

Resolution *re* restrictions on the export of wheat, pulses and oil-seeds. 233-240.

Resolution *re* votes of Landholders' constituencies. 199.

*See* Questions and Answers.

## GANDHI MOVEMENT—

Question *re* Soviet subsidy of gold roubles for —. 102.

## GENERAL ADMINISTRATION—

Motion to reduce the demands for supplementary grants under head —. 909-912.

## GENOA CONFERENCE—

Question *re* nomination of Indian representative at —. 75.

## GERMAN AND BELGIAN RAILWAY ACTS—

Question *re* supply of —. 253.

## GIDNEY, Lt.-Col. H. A. J.—

*See* Questions and Answers.

## GINWALA, Mr. P. P.—

Motion for the election and nomination of members for the Standing Committees attached to various departments. 482-85.

Motion to reduce the grant under head Expenditure on Retrenchment Committee. 925-27.

Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalatnama) to Select Committee. 417-18.

Resolution *re* separate establishment for Legislative Assembly. 783-786.

## GOEBEL AUTOMATIC MACHINE—

Question *re* printing of postage stamps by the —. 740.

## GOLAGOKARAN NATH—

Question *re* accident and platform accommodation at — Station. 563-69.

## GOODS—

Question *re* compensation paid by Railways for loss of —. 412.

Question *re* notice of arrival of — on Railways. 266.



## GOUR, DR. H. S.—

- General discussion on demands for supplementary grants. 819-820.
- Motion by — to reduce the demands for supplementary grants under customs. 890-91.
- Motion for adjournment to discuss Guruka Bagh affair. 359.
- Motion to consider the Code of Criminal Procedure (Amendment) Bill as passed by the Council of State. 679-81.
- Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 594-99, 626, 630, 636-37, 638, 647, 651, 652.
- Motion to introduce the Legal Practitioner's (Amendment) Bill. 710-11, 712.
- Motion to introduce the Supreme Court of British India Bill. 712, 715-718.
- Motion to pass the Police (Incitement to Disaffection) Bill. 665-66.
- Motion to reduce the demands for supplementary grants under head "Forest." 903, 904-5.
- Motion to reduce the demands for supplementary grants under head "General Administration." 909.
- Motion to reduce the demands for supplementary grants under head "Postal and Telegraph Department." 905-906, 907.
- Motion to reduce the demands for supplementary grants under head "Stamps." 901.
- Motion to reduce the grant under head "Delhi." 947-48.
- Motion to reduce the grant under head "Expenditure on Retrenchment Committee." 929-32.
- Motion to reduce the grant under head "Expenditure under control of High Commissioner for India." 950-51, 952.
- Motion to refer the Adoption (Registration) Bill to a Select Committee. 439, 445.
- Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 425-27, 437-38.
- Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 721-22, 731-733.
- Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalat-nama) to Select Committee. 418-20.
- Motion to refer the Indian Contract (Amendment) Bill to a Select Committee. 448-54.
- Motion to introduce the Legal Practitioners (Amendment) Bill (By Mr. Neogy). 464-66.
- Resolution *re* hours of work in inland navigation. 374-75.
- Resolution on Premier's speech on the Indian Civil Service Debate. 302-306, 314, 315.
- Resolution *re* provincial contributions to the Central exchequer. 536-39.
- Resolution *re* revision of the Railway Act of 1890. 206-207.
- Resolution *re* separate establishment for Legislative Assembly. 791-792.
- Resolution *re* Supreme Court for British India. 826-830, 822-844.
- Resolution *re* weekly rest day in commercial establishments. 363-364.
- Speech on death of Sir V. D. Thackersey. 11.

COUR, DR. H. S.—*contd.*

Statement by Home Member as to the further progress with Code of Criminal Procedure (Amendment) Bill. 503, 504.

*See* Questions and Answers.

## GOVERNMENT OF INDIA ACT—

Motion for adjournment to discuss the proposal for resorting to legislation by emergency powers reserved to Governor General under section 67-B of the —. 858.

## GOVERNMENT OF INDIA OFFICES—

Question *re* Muslims in —. 578.

## GOVERNOR GENERAL—

Governor General's assent to Bills—

(1) Ranchi Mental Hospital Act, 1922. 129.

(2) Press Law Repeal and Amendment Act, 1922. 129.

(3) Indian Ports Amendment Act, 1922. 129.

Question *re* cost of Body Guards of —. 578.

## GREAT INDIAN PENINSULA RAILWAYS—

Question *re* adjustment of liability for repairs and renewals on —. 660.

Question *re* appointment of Indians in Superior Traffic Appointments on —. 661.

Question *re* express trains on the —. 184.

Question *re* want of inter-class accommodation in —. 183-184.

## GUARDS—

Question *re* pay and grade of — on North Western Railway. 154.

## GULAB SINGH, SARDAR—

Resolution *re* restrictions on the export of wheat, pulses and oil-seeds 245-246.

*See* Questions and Answers.

## GURUKA BAGH AFFAIR—

Motion for adjournment on —. 357-360.

## H

## HAILEY, HON'BLE SIR W. M.—

Conduct of business of the Legislative Assembly. 688.

General discussion on demands for supplementary grants. 814-819.

Motion for adjournment to discuss Guruka Bagh affair. 357, 358, 359, 360.

Motion for adjournment to discuss the Riots at Multan. 303. 5/-

Motion for leave to introduce the Negotiable Instruments (Amendment) Bill. 135.

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 637.

HAILEY, Hon'ble Sir W. M.—*contd.*

Motion to increase the Savings amount under head "Taxes on Income" in the Demands for supplementary grants (point of order raised). 900-901.

Motion to introduce the Negotiable Instruments (Amendment) Bill. 563.

Motion to reduce the demands for Supplementary grants under Customs. 892-94.

Motion to reduce the demands for Supplementary grants under head 'Stamps.' 903.

Motion to reduce the demands for Supplementary grants under head 'Forest'. 903.

Motion to reduce the demands for Supplementary grants under head "General Administration." 911-12.

Motion to reduce the grant under head "Expenditure on Retrenchment Committee." 927-29, 934-36.

Motion to reduce the grant under head "North-West Frontier Province" 943.

Motion to reduce the grant under head "Delhi." 948-50.

Motion to reduce the grant under head "Expenditure in England under control of High Commissioner for India." 951.

Point raised as to the distribution of pamphlets in the Assembly Chamber. 505.

Resolution *re* Provincial contributions to the Central Exchequer. 523-29, 538, 539, 557-63.

Resolution *re* Premier's speech on the Indian Civil Service debate 304, 334-339.

Speech on death of Sir V. D. Thackersey. 12.

Statement of Government Business. 195-196.

## HARCHANDRAI VISHINDAS, Mr.—

Conduct of business of the Legislative Assembly. 688.

Discussion as to the time and place for holding future sittings of the Legislative Assembly. 864-65.

Motion to refer the Adoption (Registration) Bill to a Select Committee. 443-44.

Resolution *re* establishment of a Supreme Court for India. 833-35.

Resolution *re* restrictions on the export of wheat, pulses and oil-seeds 246-247.

*See* Questions and Answers.

## HARDWAR—

Question *re* waiting rooms at — Railway Station. 664.

## HIGH COMMISSIONER FOR INDIA—

Motion to reduce the grant under head "Expenditure" under control of — for India. 950-53.

Question *re* publication of tenders accepted by — . 355.

Statement laid on the table *re* lowest tenders for Stores to be purchased by — . 12-21.

## HIGH COURT CHIEF JUSTICE—

Question *re* appointment of High Court Vakil as Chief Justice. 110.

## HIGH COURT(S)—

- Question *re* Judiciary of Calcutta High Court. 51.  
 Question *re* numbers and personnel of Indian judges in —. 34.  
 Question *re* paper book department of Calcutta — (Restoration of vote by Governor). 36.  
 Question *re* Staff of Calcutta High Court. 50.  
 Question *re* right of pre-audience in — High Court. 54-55.

## HINDU COPARCENER'S LIABILITY BILL—

- Motion to refer to Select Committee. 733.  
 Motion to circulate for opinion. 734.  
 Adopted. 734.

## HOLIDAYS (MUHAMMADAN)—

- Question *re* —. 253.

## HOLIDAYS, PUBLIC—

- Question *re* —. 252.

## HOME MEMBER—

- Question *re* appointment of an Indian —. 408.  
 Question *re* Post of Home Member. 73.

## HOUSE COMMITTEE—

- Mr. Darcy Lindsay appointed to House Committee. 130.

## HOUSE RENT—

- Question *re* — paid to staff in Karachi. 153.  
 Question *re* — at Karachi paid to Revenue and Public Works Departments. 153-154.  
 Question *re* — at Karachi. 166.  
 Question *re* grant of — to appraisers, etc., in Sind. 166-167.

## HOUSE RENTS IN CANTONMENTS—

- Question *re* registered rent for houses in —. 345.

## HUDSON, MR. W. F.—

- Oath of Office. 1.  
 Resolution *re* provincial contributions to the Central exchequer —, 546-49.

## HULLAH, MR. J.—

- Motion to reduce the demands for supplementary grants under head "Forest." 905.  
 Resolution *re* Emigration for the purpose of unskilled work to Malaya and Ceylon, etc. 377.  
 Resolution *re* recruitment to Indian Forest Service. 378-382, 404, 405.  
 Resolution *re* restrictions on the export of wheat, pulses and oil-seeds. 240-243.

## HUSSANALLY, MR. W. M.—

- Conduct of Business. 688-89.  
 Motion for adjournment to discuss the Riots at Multan during Mohurrum. 503.

HUSSANALLY, MR. W. M.—*contd.*

Motion to consider the Code of Criminal Procedure (Amendment) Bill as passed by the Council of State. 683-84.

Motion to pass the Police (Incitement to Disaffection) Bill. 668-69.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 427-28.

*See* Questions and Answers.

## HUTCHINSON, LT.-COL.—

Motion to reduce the demands for Supplementary grants under head "Deputation of —." 914-918.

## HYDRO-ELECTRIC SCHEME—

Question *re* — in Meerut Cantonment. 190.

## I

## IKRAMULLA KHAN, RAJA—

*See* Questions and Answers.

## ILLEGITIMATE SONS' RIGHTS BILL—

Motion to introduce —. 459-462.

Adopted. 462.

Introduced. 462.

## IMPERIAL BUILDINGS—

Question *re* book value of the — of the Government of India in Simla. 407.

## IMPERIAL MEDICAL RESEARCH INSTITUTE—

Resolution *re* establishment of an —. 821-26.

## IMPERIAL SECRETARIAT SERVICE—

Question *re* —. 141.

## IMPERIAL SERVICES—

Question *re* grievances of —. 170.

Question *re* number of Indians in —. 117.

## IMPERIAL SERVICES, INDIANISATION OF—

Question *re* — (Permission to publish Circular). 251.

## IMPORT DUTY ON MOTOR CARS—

Question *re* effect of —. 273.

## IMPRESSED LABOUR—

Question *re* —. 157-158.

## INCOME AND TAXATION—

Question *re* comparison of taxation and income in India with that of Great Britain. 662.

## INCOME TAX—

Motion to increase the Savings amount under head — in the demands for Supplementary grants. 900-901.

Question *re* penalties for non-payment of — . 125.

Question (Supplementary) by Mr. S. C. Shahani, *re* Administration of the Income Tax Department in Sindh. 736-737.

## INCOME TAX ASSESSORS IN SIND—

Question *re* withdrawal of assessment powers from — . 357.

## INCOME TAX DEPARTMENT—

Question *re* Selection of Officers for the — . 183.

## INCOME TAX DEPARTMENT, SIND—

Question *re* — . 152-153.

Question *re* — (Subordinate Staff). 153.

Question *re* transfer of Administration of the Income Tax Department in Sindh. 736.

## INCOME TAX ESTABLISHMENT—

Question *re* — in Sind. 167.

## INCOME TAX STAFF—

Question *re* — Bombay. 167.

Question *re* revision schemes of — . 167.

Question *re* —, Sind. 167.

## INDIAN ARMY—

Question *re* Indianisation of the — . 691.

Question *re* number of Gurkhas and trans-border men in — . 347

## INDIAN ARMY RESERVE OF OFFICERS—

Question *re* Indian Army Reserve of Officers and connected charges. 95

Question *re* number of Indian Army Officers employed in the War Office and the India Office. 101.

Question *re* number of — transferred from British Army to Indian Army. 111.

Question *re* number of Officers of the — temporarily attached to Indian Regiments. 112.

## INDIAN BAR—

Question *re* creation of an Indian Bar (Mr. Ghose's amendment of February 1921). 742-743.

## INDIAN BOILER'S BILL—

Motion for leave to introduce the — . 135-137.

Motion adopted. 137.

Introduced. 137.

Motion to refer the — to Joint Committee. 467.

— adopted. 467.

Motion to nominate members to the Joint Committee on the — . 677.

Adopted. 677.

## INDIAN CIVIL SERVICE—

- Question *re* abandonment of European recruitment for the —. 177.  
 Question *re* European recruitment for — (Statement in “Morning Post”). 170.  
 Question *re* grievances of the — (Consultation of Legislative Assembly). 192.  
 Question *re* Indians and Civil Service Examination held in India. 55-56.  
 Question *re* Premier's speech on the debate on — in the House of Commons. 125.  
 Question *re* resignations from the Indian Civil Service. 128.

## INDIAN CIVIL SERVICE AND OTHER SERVICES—

- Question *re* allowances to —. 252.  
 Question *re* apprehensions of — on account of reforms and publication of correspondence on the subject. 250.  
 Question *re* recruitment for —. 250.

## INDIAN CIVIL SERVICE OFFICERS—

- Question *re* retirement of — in consequence of the Reforms. 191-192.  
 Question (Supplementary) *re* the financial burden on account of recruitment for —. 251.

## INDIAN CONTRACT (AMENDMENT) BILL—

- Motion to refer the — to a Select Committee. 448-457.  
 Rejected. 457.

## INDIAN EXTRADITION (AMENDMENT) BILL—

- laid on the table of the Assembly as passed by the Council of State. 657.  
 Motion to consider the — as passed by Council of State. 706.  
 Adopted. 707.  
 Motion to pass. 707.  
 Adopted. 707.

## INDIANS IN BRITISH EMPIRE—

- Question *re* Resolution dealing with —. 75.

## INDIANS IN COLONIES—

- Question *re* disabilities of —. 43-44.

## INDIANS IN SOUTH AFRICA—

- Question *re* correspondence with the Government of South Africa *re* treatment of —. 118.

## INDIAN LOAN—

- Question *re* sanction of Parliament to raising an Indian Loan in England. 23-24.

## INDIAN MEDICAL DEPARTMENT—

- Question *re* admission of Indians in the —. 347.  
 Question *re* number of Indians, Anglo-Indians and Domiciled Europeans in Military Assistant Surgeon Class of the —. 346.

## INDIAN MEDICAL SERVICE—

Question *re* cadre of the — . 101.

Question *re* — officers at India Office and in Administrative Departments, etc., in India. 100.

Question *re* number of Royal Army Medical Corps and — officers on administrative and executive duties. 99.

## INDIAN MEDICAL SERVICE IN CIVIL DEPARTMENTS—

Question *re* number of Indian Medical Service Officers and Military Assistant Surgeons in Civil employ. 100.

## INDIAN MINES BILL—

Motion to introduce the — . 583-586.

— adopted. 586.

— introduced. 586.

Motion to refer to a Joint Committee the — . 695.

Adopted. 706.

Motion to nominate members for the Joint Committee on the — . 866-867.

## INDIAN MUSEUM (AMENDMENT) BILL—

— laid on the table of the Assembly as passed by the Council of State. 657.

Motion to consider the — as passed by the Council of State. 707.

Adopted. 707.

Motion to pass. 707.

Adopted. 707.

## INDIAN NAVAL ARMAMENT BILL—

Motion by Mr. E. Burdon to introduce the — . 871.

— adopted. 871.

— introduced. 871.

## INDIAN OFFICIAL SECRETS BILL—

Motion by the Hon'ble Sir W. H. Vincent to refer the — to a Select Committee. 130, 132, 133.

— adopted. 134.

## INDIANS OVERSEAS—

Question *re* publications issued relating to — . 117.

## INDIAN PENAL CODE (AMENDMENT) BILL—(Amendment of Sections 362, 366)—

Motion for leave to introduce the — by Hon'ble Sir W. H. Vincent. 806.

— adopted. 808.

— introduced. 808.

Motion to consider the — . 867.

Motion to refer the — to a Select Committee. 869.

Adopted. 870.

Question *re* repeal of Workmen's Breach of Contract Act and of sections 490 and 492 of Indian Penal Code. 77.



## INDIAN PENAL CODE (AMENDMENT) BILL—(Bakshi Sohan Lal)—

Motion to refer to a Select Committee the —. 874.

Rejected. 888.

## INDIAN PERCENTAGE IN ALL-INDIA SERVICES—

Question *re* —. 253.

## INDIAN SEAMEN—

Question *re* Reparation money for —. 923.

Question *re* share of German Reparation money for dependants of Indian Merchant Seamen. 856.

## INDIAN SOLDIERS—

Question *re* abolition of free rations to —. 851.

## INDIAN STATES (PROTECTION AGAINST DISAFFECTION) BILL—

Motion to introduce the — by Hon'ble Sir W. H. Vincent. 809.

— negatived. 814.

Motion for adjournment to discuss resort to emergency powers reserved to Governor General under section 67-B. of the Government of India Act, 858.

Statement as to the position of the —. 924-25.

## INDIAN TRANSFER OF SHIPS RESTRICTION (REPEALING) BILL—

Motion for leave to introduce —. 138.

— adopted. 138.

— introduced. 138.

Motion to consider. 707.

Adopted. 707.

Motion to pass. 707.

Adopted. 707.

## INDIANISATION—

Question *re* — of the Indian Army. 691.

Question *re* — of Railway Services. 28-29, 172.

## INDIGENOUS SYSTEM OF MEDICINE—

Question *re* resolution on the indigenous system of medicine. 59.

## INNES, HON'BLE MR. C. A.—

Motion for leave by — to refer the Cotton Transport Bill to a Joint Committee. 799-804.

Motion for leave to introduce the Indian Boilers Bill. 135-137.

Motion for leave to introduce Indian Transfer of Ships Restriction (Repealing) Bill. 138.

Motion to consider the Indian Transfer of Ships Restrictions (Repealing) Bill. 707.

Motion to pass. 707.

Motion to introduce the Indian Mines Bill. 583-586.

Motion to introduce the Workmen's Compensation Bill. 467-474.

Motion to refer the Workmen's Compensation Bill to a Joint Committee. 474.

Motion to nominate members for the Joint Committee on the Indian Mines Bill. 866-867.

INNES, HON'BLE MR. C. A.—*contd.*

- Motion to nominate members of the Joint Committee on the Cotton Transport Bill. 888.
- Motion to reduce the demands for Supplementary grants under head • Deputation of Lt.-Col. Hutchinson. 915.
- Motion to reduce the demands for Supplementary grants under head Ports and Pilotage. 913-914.
- Motion to reduce the demands for Supplementary grants under head Stamps. 901-902.
- Motion to reduce the demands for Supplementary grants under head Customs. 896-897, 900.
- Motion to reduce the demand under head Expenditure under control of High Commissioner for India. 951-952.
- Motion to refer the Indian Mines Bill to a Joint Committee. 695-696, 703-706.
- Resolution *re* hours of work in inland navigation. 372.
- Resolution *re* minimum age of employment of young persons as Trimmers and Stokers, (2) Compulsory examination of young persons employed at sea. 376.
- Resolution *re* Mopla train tragedy and disturbances. 760-762.
- Resolution *re* revision of the Railway Act of 1890. 206.
- Resolution *re* the weekly rest day in Commercial Establishments. 361, 362, 370, 371.
- Resolution *re* travelling facilities for third class passengers. 221-226, 231-232.

## INSPECTOR OF OFFICE PROCEDURE—

- Question *re* duties of the ——. 663-664.
- Question *re* work of ——. 141-142.

## INSULT OFFERED TO MEMBERS OF COUNCIL OF STATE—

- Question *re* two members of the Indian Legislature being insulted by soldiers at Ambala Station. 735.

## INTER CLASS ACCOMMODATION—

- Question *re* want of Inter class compartments for females on the Kulawra Sylhet Branch Railway line. 87.

## IRFAN ALI, MAHOMED—

- Question *re* — of Hazara. 144.

## IRON ORES—

- Question *re* existence of — and prospecting leases in India. 79.

## ISWAR SARAN, MUNSHI—

- Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 607-609, 649-650.
- Motion to introduce Indian States (Protection against Disaffection) Bill. 811-813.
- Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 729-731.
- Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalatnama) to a Select Committee. 421-422.

ISWAR SARAN, MUNSHI—*contd.*

Resolution *re* Premier's speech in the Indian Civil Service debate. 323-331.

Resolution *re* Provincial contributions to the Central Exchequer. 543-545.

*See* Questions and Answers.

## J

## JAILS COMMITTEE—

Question *re* reports of Indian ——. 36.

Question *re* recommendations of ——. 57, 121-122, 176-177.

## JAILS (FRONTIER)—

Question *re* release of prisoners in ——. 260.

## 'JAIL OR HELL'—

Question *re* article entitled — in 'New Times.' 112-113.

## JAMNADAS DWARKADAS, Mr.—

Conduct of business. 687.

Discussion on the prospect of a November Session. 693.

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 627, 630.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 434-435.

Resolution on Premier's speech on the Indian Civil Service debate in the House of Commons. 294-297.

Resolution *re* provincial contribution to the Central Exchequer. 529-536.

Resolution *re* recruitment to the Indian Forest Service. 401.

Resolution *re* separate establishment for Legislative Assembly. 781-783.

Resolution *re* travelling facilities for third class passengers. 217-218.

Speech on death of Sir V. D. Thackersey. 12.

*See* Questions and Answers.

## JANDOLA—

Question *re* provision of fans in officers' quarters at — (Waziristan Field Force). 49.

## JATKAR, MR. B. H.—

*See* Questions and Answers.

## JHAJHA—

Question *re* strike at ——. 171.

## JOINT COMMITTEE—

Motion to refer the Indian Boilers Bill to a ——. 467.

Motion to nominate members to the — on the Indian Boilers Bill. 677.

Motion to refer the Cotton Transport Bill to a ——. 799.

Motion to nominate members for the — on the Cotton Transport Bill. 888.

Motion to refer the Workmen's Compensation Bill to a ——. 474.

JOINT COMMITTEE—*contd.*

- Motion to nominate members to the — on the Workmen's Compensation Bill. 677.
- Motion to refer the Cantonment (House Accommodation) Amendment Bill to a — . 130.
- Motion to nominate members to the — on the Cantonment (House Accommodation) Amendment Bill. 279.
- Motion to present the report of the — on the Cantonment (House Accommodation) Amendment Bill. 360.
- Motion to refer the Indian Mines Bill to a — . 695-706.
- Motion to nominate members to the — on the Indian Mines Bill 866-867.

## JOSHI, MR. N. M.—

- Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 641.
- Motion to refer the Indian Mines Bill to a Joint Committee. 696-701.
- Resolution *re* employment of young persons as trimmers and stokers. 376-377.
- Resolution *re* hours of work in inland Navigation. 373, 374.
- Resolution *re* travelling facilities for third class passengers. 207-213, 230-231.
- Resolution *re* weekly rest day in Commercial establishments. 363, 364, 365, 366, 367.
- See* Questions and Answers.

## JUDICIAL AND EXECUTIVE—

- Question *re* separation of Judicial and Executive functions. 51.

## K

## KALAURA RAILWAY STATION—

- Question *re* waiting room for Indian passengers at — . 87.

## KALKA-SIMLA RAILWAY—

- Question *re* intermediate class accommodation for ladies on the — . 102.

## KAMAT, MR. B. S.—

- Motion to consider the Report of the Select Committee on the Police (Incitement to Disaffection) Bill. 613.
- Motion to refer the Married Women's Property (Amendment) Bill to a Select Committee. 457-459.
- Resolution *re* Moplah Train Tragedy and disturbances. 764-766.
- Resolution on Premier's speech on the Indian Civil Service Debate. 290-294.
- Resolution *re* recruitment to the Indian Forest Service. 389-392.
- See* Questions and Answers.

## KARACHI CUSTOMS—

- Question *re* — scheme. 164.

## KARACHI CUSTOMS HOUSE—

- Question *re* pay of staff of — . 154.

## LINDSAY, MR. DARCY—

- appointed to House Committee. 130.
- Resolution *re* Premier's speech on the Indian Civil Service Debate 297-299.
- Resolution *re* Provincial contributions to the Central Exchequer. 545-546.
- Resolution *re* travelling facilities for third class passengers. 218-219.
- See* Questions and Answers.

## LIQUORS AND DRUGS—

- Question *re* control of Provincial Governments over production of Alcoholic —. 127-128.

## LLEWELLYN SMITH COMMITTEE—

- Question *re* — report. 35.

## M

## MACKAY COMMITTEE'S REPORT—

- Question *re* — on Railways. 574.

## MADRAS LOCAL OPTION BILL—

- Question *re* —. 260.

## MADRAS AND SOUTHERN MAHRATTA RAILWAY—

- Question *re* intermediate class accommodation in —. 273.

## MAGISTRATE, CANTONMENT OF AMBALA—

- Question *re* action of — in curtailing freedom of speech. 268.

## MAHADEO PRASAD, MUNSHI—

- Motion to refer the Adoption (Registration) Bill to a Select Committee. 444-445.
- See* Questions and Answers.

## MAHARASHTRA MULSHI CONFERENCE—

- Question *re* —. 144.

## MAHENDRA PRATAP SINGH—

- Question *re* estate of Kuar — of Muttra. 114.
- Question *re* Kuar — estate. 106.
- Question *re* loyalty of the Kuar — family. 106.

## MAIDAN, BALIGUNGE—

- Question *re* —. 259.

## MAIDAN, CALCUTTA—

- Question *re* —. 258.

## MAJUMDAR, RAJ BAHADUR J. N.—

- Motion for adjournment on Guruka Bagh affair. 360.
- Resolution *re* travelling facilities for third class passengers. 229-230.
- Resolution *re* votes of the Landholders' Constituencies. 199.
- See* Questions and Answers.

**MAN SINGH, BHAI—**

Motion for adjournment to consider situation in Guruka Bagh. 278-279.

Motion for adjournment to discuss treatment accorded to Akalis at  
• Guruka Bagh. 357-358.

Motion to consider the report of the Select Committee on the Police  
(Incitement to Disaffection) Bill. 618-620, 628, 629, 632-633.

See Questions and Answers.

**MARRIED WOMEN'S PROPERTY (AMENDMENT) BILL—(Mr. Kamat)—**

Motion to refer the — to a Select Committee. 457-459.

Adopted. 459.

**MECHANICS—**

Question *re* rates of salaries for Anglo-Indian and Indian — on rail  
ways. 172-173.

**MEDICAL RESEARCH INSTITUTE (IMPERIAL)—**

Resolution *re* establishment of a — . 821-826.

**MEERUT CANTONMENT—**

Question *re* Hydro-Electric Scheme in — . 190.

**MEERUT CITY—**

Question *re* abolition of the Railway Booking Office at — . 148.

**MEMBERS OF INDIAN LEGISLATURE—**

Question *re* — being approached by Ministerial Staff of the Govern-  
ment of India. 141.

**MEMORIAL(S)—**

Question *re* — of Babu Triguna Charan Das, Sylhet. 665.

**MERCHANT SEAMEN, INDIAN—**

Question *re* share of German reparation money for — . 570-571.

Question *re* number of — killed during the war. 570.

**MESSAGE—**

— from Council of State *re* Bill to amend the Cantonments (House  
Accommodation) Act, 1902. 194-195.

— from the Council of State *re* Bill to amend Cantonments (House  
Accommodation) Act. 499.

— from the Council of State *re* workmen's compensation Bill and Indian  
Boilers Bill. 567-568.

— from the Council of State. 830.

— from the Council of State *re* Joint Committee on the Cotton Trans-  
port Bill. 888.

— from the Council of State *re* Bill to remove the restrictions imposed  
on the transfer of ships registered in British India. 954.

**MILITARY AUTOCRACY—**

Question *re* — article in 'Leader' headed "Military Autocracy". 78

**MILITARY DAIRIES—**

Question *re* killing of calves in — . 275.

Question *re* expenditure in — . 275.

## MILITARY DAIRY FARMS—

Question *re* candidates for — . 743-744.

## MILITARY DEPARTMENT—

Question *re* non-employment of Indians in — . 145.

## MILITARY EXPENDITURE—

Question *re* reduction in — . 121.

## MILITARY INVALIDS—

Question *re* total bed accommodation for the British and Indian — . 99.

## MILITARY MEDICAL STUDENTS—

Question *re* expenditure from Indian revenues on education of — . 101

## MILITARY OFFICERS—

Question *re* addresses of — . 259.

Question *re* member of — in Infantry and Cavalry regiments. 96.

## MILITARY REQUIREMENTS COMMITTEE—

Question *re* — . 147.

Question *re* — . 160.

Question *re* recommendations of — . 24.

## MILITARY SERVICES—

Question *re* cost of — charged to Indian revenues. 94.

## MILITARY TRAFFIC—

Question *re* need for charges for — by rail being shown in Army Accounts. 30.

## MILITARY WORKS DEPARTMENT (KOHAT)—

Question *re* complaints of temporary clerks of — against the Deputy Assistant Director, Military Works, Kohat. 260.

Question *re* certificates of personal responsibility in —, Kohat. 260.

## MILL GRINDING AND FOOD GRAIN PURCHASING—

Question *re* — . 257.

## MINES BILL—

*See* Indian Mines Bill.

## MINING AND GEOLOGY SCHOOL—

Question *re* establishment of — . 81.

## MINISTERIAL ESTABLISHMENTS—

Question *re* rates of officers to — (Government of India). 139-140.

## MINISTERIAL STAFF—

Question *re* Members of the Indian Legislature being approached by the — of the Government of India. 141.

Question *re* reduction of — (Government of India). 139.

## MISRA, MR. B. N.—

Motion to circulate the Court fees (Amendment) Bill for opinion. 479.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 431-432.

*See* Questions and Answers.

MISRA, Mr. P. L.—

See Questions and Answers.

MITRA, Mr. KHAGENDRA NATH—

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 432-433.

MOHAMMAD AZIM—

Question *re* action by Mr. — against Dr. Kartar Singh, Dera Ismail Khan. 43.

Question *re* resignation of Mr. — on account of non-co-operation. 43

MOHAMMEDAN—

Question *re* appointment of Bengal — in the Department of the Government of India. 251-252.

MOIR, Mr. T. E.—

Oath of Office. 1.

Resolution *re* Provincial Contribution to the Central Exchequer. 517-522

MONEY ORDERS—

Question *re* Postcards, —, etc. 257-58.

MOPLA OUTBREAK—

Question *re* area to which — rebellion was confined. 77.

MOPLA TRAIN TRAGEDY—

Question *re* Madras Government and Knapp Committee reports on the —. 87.

Resolution *re* — and disturbances. 745-772.

MOSQUES—

Question *re* old — in Raisina. 188.

MOTION FOR ADJOURNMENT—

See Adjournment.

MOTOR CARS—

Question *re* Import duty on —. 273.

MOTOR CARS, CYCLES, BICYCLES, ETC.

Question *re* revenue derived from increased tax on — and the statistics of importation. 571-573.

MUHAMMADAN EMPLOYEES—

Question *re* noon prayers of — of the Imperial Secretariat. 855

MUHAMMADAN JUDGE—

Question *re* appointment of — of the Calcutta High Court. 407.

MUKHERJEE, Mr. J. N.—

Motion to circulate the Court-fees (Amendment) Bill for opinion. 474-476.

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 613, 639-641.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 428-430.

Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 726-727.



MUKHERJEE, MR. J. N.—*contd.*

- \*Resolution *re* separate establishment for Legislative Assembly. 778-779.  
 resolution *re* travelling facilities for third class passengers. 219-220.  
*See* Questions and Answers.

## MUKHERJEE, RAI BAHADUR TARA PROSANNA—

*See* Questions and Answers.

## MUKHTIARS—

Question *re* system of licensed — to practise in courts. 408-409.

## MUSEUM (AMENDMENT) BILL—

*See* Indian Museum (Amendment) Bill.

## MUSLIM EMPLOYEES—

Question *re* Noon prayers of — of the Imperial Secretariat. 855.

## MUSLIMS, RECRUITMENT OF—

Question *re* — in Government of India Offices. 348.

## N

## NAG, RAI BAHADUR G. C.—

*See* Questions and Answers.

## NAND LAL, DR.—

Discussion as to time and place of future sittings of the Legislative Session. 865.

Conduct of Business. 689.

Motion for adjournment to discuss Riots at Multan during Mohurram. 501-502.

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 599-601, 606, 645-646.

Motion to pass the Police (Incitement to Disaffection) Bill. 666-668.

Motion to reduce the demands for supplementary grants under head "Stamps." 902.

Motion to reduce the demands for supplementary grants under head "Ports and Pilotage." 912.

Motion to reduce the grant under head "Expenditure on Retrenchment Committee." 927.

Motion to reduce the grant under head "North-West Frontier Province." 941-942, 946-947.

Motion to reduce the grant under head "Expenditure under control of High Commissioner for India." 952-953.

Motion to refer the Indian Contract (Amendment) Bill to a Select Committee. 437.

Resolution *re* Committee on Electoral Rules. 499.

Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 331-333.

Resolution *re* recruitment to the Indian Forest Service. 402-404.

Resolution *re* travelling facilities for third class passengers. 213-217.

Resolution *re* votes of Landholders' Constituencies. 201-202.

NAND LAL, DR.—*contd.*

Withdrawal of motion to reduce the demands for supplementary grants under head "Audit." 912.

*See* Questions and Answers.

## NATAL—

Question *re* anti-Indian Legislation in — . 159-160.

## NAVAL ARMAMENT BILL—

*See* "Indian Naval Armament Bill" and also "Bill."

## NAVIGATION, INLAND—

Resolution *re* hours of work in — . 372-375.

## NAYAR, MR. KAVALAPARA MUPPIL—

*See* Questions and Answers.

## NEGOTIABLE INSTRUMENTS (AMENDMENT) BILL—

Motion for leave to introduce the — . 135.

Motion adopted. 135.

Introduced. 135.

Motion to consider — . 583.

Adopted. 583.

Motion to pass. 583.

Passed. 583.

## NEOGY, MR. K. C.—

Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 647-649.

Motion to introduce the Legal Practitioners (Amendment) Bill (Mr. Neogy). 462-464.

Motion to refer the Indian Official Secrets Bill to a Select Committee 130-133.

Resolution *re* recruitment to the Indian Forest Service. 382-386, 400.

*See* Questions and Answers.

## NEW DELHI COMMITTEE—

Motion to reduce the grant under head — . 936-941.

## NEWSPAPERS—

Question *re* statistics of printing presses —, etc., started since repeal of Press Act. 143.

## NEWSPAPERS AND PRESSES—

Question *re* prosecutions of staff of — . 174.

## NORTH-WEST FRONTIER—

Motion to reduce the grant under head — . 941-947.

## NORTH-WEST FRONTIER PROVINCE—

Question *re* names of officers in the — who have not passed departmental examinations. 573.

## NORTH WESTERN RAILWAY—

Question *re* pay and grade of guards on — . 154.

## NOVEMBER SESSION—

Discussion on the business for — in the Legislative Assembly. 686-689.

## O

## OATH OF OFFICE—

- Allen, Mr. B. C. 1.  
 Arbuthnot, Mr. R. E. V. 1.  
 Burdon, Mr. E. 1.  
 Butler, Mr. M. S. D. 1.  
 Davies, Mr. R. W. 1.  
 Hudson, Mr. W. F. 1.  
 Moir, Mr. T. E. 1.  
 Saklatvala, Mr. Nowroji Bapuji. 1.  
 Shyam Narain Singh, Rai Bahadur. 249.  
 Slocock, Mr. F. S. A. 1.  
 Tollinton, Mr. H. P. 1.

## OFFICIAL SECRETS BILL—

See " Indian Official Secrets Bill " and also " Bill."

OFFICIAL TRUSTEES AND ADMINISTRATOR GENERAL'S ACTS  
(AMENDMENT) BILL—

- Motion for leave to introduce — . 137-138.  
 Motion adopted. 138.  
 Introduced. 138.  
 Motion to consider the — . 480-81.  
 Adopted. 481.  
 Motion to pass the — . 481.  
 Adopted. 481.

## OIL SEEDS—

Resolution *re* restrictions on the export of wheat, pulses and — . 233-48.

## ORIYAS—

Question *re* employment of — in the Government of India. 744-45.

## OUDH AND ROHILKHAND RAILWAY—

- Question *re* accident on — (25th June 1922). 412.  
 Question *re* Assam Bengal and — (cost of superior staff). 168-69.  
 Question *re* — Circular and Members of Legislature. 126.

## OVERLAND MAILS—

Question *re* express trains for — . 156-157.

## P

## PANEL(S)—

- Announcement of the result of elections of — for Standing Committees (Departments of Revenue and Agriculture and Education and Health). 745.  
 Announcement by the President of the — of chairmen for the Simla Session of 1922. 129.  
 Election of — for Standing Committees (Commerce, Industries, Home, Revenue, and Agriculture, Education and Health Departments). 708-710.

## PANNA LAL, RAI SAHIB LALA—

Question *re* removal of — from the Ambala Cantonment Committee.  
189.

## PARLIAMENTARY PRACTICE AND PROCEDURE—

Question *re* reputation of a member of Legislative Assembly to learn  
— . 742.

## PARSI MARRIAGE AND DIVORCE BILL—

Motion for leave to introduce the — . 135.

Motion adopted. 135.

Introduced. 135.

Motion to consider the — . 480.

Adopted. 480.

Motion to pass the — . 480.

Adopted. 480.

## PARSIK TUNNEL—

Question *re* — between Thana and Kalyan. 38.

## PASSENGERS—

Question *re* second class — on Assam Bengal Railway travelling on  
1st class. 180-181.

## PASSENGER TRAFFIC—

Question *re* — on Indian Railways since increase of fares. 258.

## PASSES (1ST CLASS RAILWAY)—

Question *re* issue of — . 75.

## PASSPORT—

Question *re* — for foreign countries and application made by Swami  
Satyadeo. 181.

PENAL CODE (AMENDMENT) BILL—(Amendment of sections 362 and  
366)—

*See* "Indian Penal Code (Amendment) Bill" and also "Bill."

## PENAL CODE (AMENDMENT) BILL—(Bakshi Sohan Lal)—

*See* "Indian Penal Code (Amendment) Bill" and also "Bill."

## PERCIVAL, Mr. P. E.—

Motion to consider the report of the Select Committee on the Police  
(Incitement to Disaffection) Bill. 623-624, 633.

## PERSIA—

Question *re* railway concessions to traffic from — . 74.

## PETITION—

Motion to present a — signed by voters of Madras *re* provincial con-  
tributions. 501.

## POLICE (INCITEMENT TO DISAFFECTION) BILL—

Motion to present the report of the Select Committee by the Hon'ble  
Sir W. H. Vincent. 130.

Motion to consider the report of the Select Committee on — . 586-655.  
Adopted. 615.

POLICE (INCITEMENT TO DISAFFECTION) BILL—*contd.*

Motion to pass. 651.

Postponed. 655.

Motion to pass the — . 665-677.

Adopted. 677.

Motion to consider amendments made by the Council of State. 872.

Adopted. 873.

## POLITICAL OFFENDERS—

Question *re* — . 52.

Question *re* — . 73.

## POLITICAL PRISONERS—

Question *re* alleged maltreatment of two — in the Visapur Jail. 112-13

Question *re* — . 73.

Question *re* release of — . 180.

Question *re* treatment of — . 180.

Question *re* treatment of Brahman in Andamans. 79.

Question *re* treatment of — . 265.

## PONTAGE—

Question *re* — charged by the Barsi Light Railway. 126.

## PORTFOLIOS (REVENUE AND EDUCATION)—

Question *re* abolition of the two — of the Government of India. 691.

## PORTS AND PILOTAGE—

Motion to reduce the demands for supplementary grants under head — .  
912-14.

## POST AND TELEGRAPH DEPARTMENT—

Question *re* capital value of the — . 193.

## POST AND TELEGRAPH GUIDE—

Question (supplementary) *re* contract for printing — . 740.

Question *re* cost of — . 740.

## POST AND TELEGRAPH OFFICES—

Question *re* — in Lyallpur and Montgomery. 356.

## POST-CARDS—

Question *re* cost of overprinting of — and cost of bands. 150.

Question *re* extra establishment for dealing with over printed — and envelopes. 151.

Question *re* extra work entailed by over printing and distribution of — . 151.

Question *re* freight charges on — incurred by Calcutta Central Depot. 150-51.

Question *re* freight charges on — incurred by depôts other than Calcutta. 151.

Question *re* printing of — in Calcutta. 151.

## POST-CARD, MONEY ORDER, Etc.—

Question *re* — . 257-58.

## POST OFFICE CASH CERTIFICATES—

Question *re* list of persons to whom sums are due for — . 583.

## POST OFFICE INSURANCE FUND RULES—

Question *re* — . 269.

## POST OFFICE SUPERINTENDENTS—

Question *re* abuse of power by — . 848.

## POST OFFICES IN TOCHI VALLEY—

Question *re* — . 260.

## POSTAGE—

Question *re* revenue derived from enhanced — . 152.

## POSTAGE BETWEEN ENGLAND AND INDIA—

Question *re* rates of — . 354.

## POSTAGE RATES AND RAILWAY FARES—

Question *re* effect of enhancement of — on the revenue. 356-57.

## POSTAGE RATES, ENHANCED—

Question *re* effect of — on the revenue. 354.

## POSTAGE RESULTS—

Question *re* results of the rise in price of Post cards and — stamps.  
91.

## POSTAGE REVENUE—

Question *re* — from postage after the introduction of the increased rates. 128.

## POSTAGE STAMPS—

Question *re* cost of printing — post-cards, etc. 739.

Question (supplementary) *re* importation of — cards, etc., and consequent inconvenience. 739.

Question *re* labels of — . 150.

Question *re* printing of — by the Goebel automatic machinery. 740.

Question (supplementary) *re* printing of — by Indian firms if given a contract. 740.

Question *re* sale of — April to July, 1922. 149.

Question (supplementary) *re* tenders for printing — . 741.

Question *re* supply of papers by a firm in Kent for printing — and of inviting tenders. 740.

## POSTAL AND R. M. S. CONFERENCE—

Question *re* Mr. Neogy's Speech when presiding over the provincial — at Dacca. 848.

## POSTAL AND TELEGRAPH DEPARTMENT—

Motion to reduce the demands for supplementary grants under head "Indian —." 905-909.

## POSTAL CONCESSIONS—

Question *re* — and Railway concession. 74.

## POSTAL DEPARTMENT INCOME—

Question *re* — from money order and insurance. 129.

## POSTAL EARNINGS—

Question *re* —. 119.

## POSTAL ENVELOPES—

Question *re* introduction of one embossed —. 175-176

## POSTAL INCOME—

Question *re* income derived since introduction of enhanced rates of —.  
175.

## POSTAL LIFE INSURANCE—

Question *re* amount of — effected through Post Office. 129.

## POSTAL SAVINGS BANK—

Question *re* transactions of — Department. 128-129.

## PREMIER'S SPEECH—

Question *re* feeling aroused in India by — on the Indian Civil Service  
Debate in the House of Commons. 127.

Question *re* — on the Debate in the House of Commons on Indian Civil  
Service. 125.

Resolution *re* — on Indian Civil Service debate in House of Commons.  
279-344.

## PRESIDENT, THE HONOURABLE THE—

Discussion on the prospects of a November Session of the Legislative  
Assembly. 695.

General interpretation of the word 'recent' in rule 12 (ii) of Indian  
Legislative Rules relating to adjournment motions. 502.

Remarks as to competence of the Indian Legislature in the matter of the  
Supreme Court of British India Bill. 720.

Remarks as to selection of a particular amendment to a resolution from  
amongst several similar amendments. 286.

Ruling as to improper use of Legislative Chamber for Propaganda  
purposes. 505.

Ruling as to inadmissibility of an amendment to a resolution intended  
to modify an Act of Parliament. 286.

Ruling that the matter which is under the adjudication of the Law Courts  
cannot be made the subject of a discussion under motion for adjourn-  
ment. 360.

Ruling as to the order in which amendments to a resolution are to be  
disposed of. 554.

Ruling that a Resolution must be moved as it stands on the paper. 506.

Ruling that a motion moved and withdrawn by leave of Assembly cannot  
be repeated. 895. •

Ruling that motion by private members to increase saving proposed by  
Finance Member on a sum previously voted by Assembly is not in  
order. 906.

Speech on death of Sir V. D. Thackersey. 11.

See also "Ruling."

## PRESSES—

Question *re* statistics of printing — whose security has been returned. 143.

Question *re* unnecessary distribution of paper to — through Stationery Office. 741.

## PREVENTIVE OFFICERS—

Question *re* grant of free quarters to — in Sind. 166.

## PRIME MINISTER'S SPEECH—

Question *re* — on Indian Civil Service Debate in the House of Commons. 260.

## PRINTING PRESSES—

Question *re* Government *versus* private—. 48-49.

Question *re* comparative cost of Government and Private —. 48.

## PRISONERS—

Question *re* releasing — in Frontier jails. 263.

## PRODUCTIVE WORK—

Question *re* classification of a —. 75.

## PROPAGANDA IN THE CHAMBER—

Circulation of pamphlets for — to members, within the Council Chambers. 505.

## PROVIDENT FUND—

Question *re* list of persons to whom — is due from Railways. 583.

Question *re* unclaimed — on Railways. 582.

## PROVINCIAL CONTRIBUTION—

Motion to present a petition signed by voters of Madras *re* —. 501.

Resolution *re* — to Central Exchequer. 505-567.

## PROVINCIAL COUNCILLORS AND MINISTERS—

Question *re* reduction in number of and pay of —. 662.

## PUBLIC SERVANT—

Question *re* salary of a —. 104.

## PUBLIC WORKS DEPARTMENT—

Question *re* pay of the — subordinate service. 122.

## PULSES—

Resolution *re* restrictions on the export of wheat, — and oil seeds. 233-243.

## PUSA AGRICULTURAL INSTITUTE—

Question *re* —. 53.

## PUSHTU ALLOWANCE—

Question *re* total amount spent on —. 573.

## PYARI LAL, MR.—

Motion to pass the Police (Incitement to Disaffection) Bill. 670-71.

Resolution *re* establishment of Supreme Court for British India. 335-37.

*See* Questions and Answers.



## Q

## QUARTERS—

Question *re* — for railway staff. 186.

Question *re* allotment of — for members of Indian Legislature. 658-60

## QUESTIONS AND ANSWERS—

## ABDUL QUADIR, KHAN SAHIB MAULVI—

Question *re* Noon prayers of Muslim employees of the Imperial Secretariat. 855.

## ABDUR RAHIM, KHAN BAHADUR—

Question *re* conflicts between the Greeks and Turks. 278.

## AGARWALA, LALA GIRDHARI LAL—

Questions *re* additional revenue derived from increased taxation tariff and postage. 104.

Question *re* abolition of Divisional Commissionerships and Boards of Revenue. 111.

Question *re* adjustments consequent on reduction of demands for grants made by Legislative Assembly. 106.

Question *re* appointment of High Court Vakil as Chief Justice. 110.

Question *re* article in 'Pioneer' headed "Cold Weather Moves." 78-79.

Question *re* article in 'Leader' headed "Military autocracy." 78.

Question *re* cases of confiscations of property under Regulation 3 of 1818, Indian Penal Code and other laws. 116-17.

Question *re* constitution of the Railway Board. 106.

Question *re* construction of Kasganj Agra Railway by private agency. 111.

Question *re* construction of new Railways in the United Provinces. 110-11.

Question *re* cow slaughter in India. 579-82.

Question *re* date of Retrenchment Committee's visit. 155.

Question *re* differentiation in matters of pay, promotion, etc., between Indians and Non-Indians employed on Railways. 105.

Question *re* duties of Drivers and Guards. 579.

Question *re* estate of Kuar Mahendra Pratap Singh of Muttra. 114.

Questions *re* expenditure incurred without previous sanction. 107.

Question *re* expenditure on British Empire Exhibition and the share to be borne by traders. 107.

Question *re* grievances of Indian Railway employees. 113.

Question *re* increase in taxes and Railway freights in India and decrease in European countries. 107.

Question *re* Indian refreshment rooms at Railway Stations. 120.

Question *re* Kasganj Agra Railway project. 111.

Question *re* Kuar Mahendra Pratap Singh's Estate. 106.

Question *re* loss from Railway Strike on the East Indian Railway. 105.

Question *re* loyalty of the Kuar Mahendra Pratap Singh's family. 106.

Question *re* number of residents of the United Provinces employed under Central Government. 110.

QUESTIONS AND ANSWERS—*contd.*AGARWALA, LALA GIRDHARILAL—*contd.*

- Question re number and personnel of Indian Judges in High Courts. 34.  
 Question re period of Railway Strike. 105.  
 Question re political prisoners. 73.  
 Question re political offenders. 73.  
 Question re Post of Home Member. 73.  
 Question re preliminary retrenchment schemes drawn up by Government of India. 106.  
 Question re proposals for provincial retrenchment. 109.  
 Question re resolutions passed by Legislative Assembly and Council of State and action by Government. 107.  
 Question re restaurant cars supplying Indian refreshments. 120.  
 Question re rules governing time scale promotions. 104.  
 Question re salaries of Governor General, Governors and other high Government Officials. 154-55.  
 Question re salary of a public servant. 104.  
 Question re superior posts held by Indians and Non-Indians and Indianisation of Services. 110.  
 Question re tolls on the Muttra Railway Bridge. 111.  
 Question re travelling water suppliers on railways. 119.  
 Question re two members of the Indian Legislature being insulted by soldiers at Ambala Station. 735.

## AGNIHOTRI, MR. K. B. L.—

- Question re allotment of quarters for members of Indian Legislature. 658-660.  
 Question re compensation due to railway accident at Amroha. 185-86.  
 Question re express trains on Great Indian Peninsula Railway. 184.  
 Question re notice of arrival of goods on railways. 266.  
 Question re number and cost of British Officers in the Army in India. 181-82.  
 Question re passport for foreign countries and application made by Swami Satyadeo. 181.  
 Question re quarters for railway staff. 186.  
 Question re recommendations of the Railway Police Committee in regard to thefts. 186.  
 Question re resolution on Indian Autonomy. 183.  
 Question re selection of officers for the Income-tax Department. 183.  
 Question re surplus Army officers. 182.  
 Question re third class waiting halls on railways. 185.  
 Question re train connections at stations in the Central Provinces. 185.  
 Question re training classes for railway services. 185.  
 Question re treatment of political prisoners. 265.  
 Question re want of inter-class accommodation in Great Indian Peninsula Railway. 183-84.

## AHMAD BAKSH, MR.—

- Question re flying schools in India. 413.  
 Question re commissions in Royal Air Force. 412-13.

QUESTIONS AND ANSWERS—*contd.*

## AHMED, MR. K.—

- Question *re* appointment of Bengal Mahommedans in the Departments of the Government of India. 251.
- Question *re* classification of domiciled Europeans as Indians on railways. 178-79.
- Question *re* Election of railway servant to Legislative Assembly by a General Constituency. 347.
- Question *re* employment of lascars and the casualties in the Great War. 177.
- Questions *re* Indians and Civil Service Examination held in India. 55-56.
- Question *re* Indian Merchant Seamen killed during war. 570.
- Question *re* Jails Committee's recommendations. 57.
- Question *re* Muhammadan holidays. 244.
- Question *re* omissions in electoral rolls of the Legislative Assembly and Bengal Council. 177.
- Question *re* personnel of Retrenchment Committee. 56-57.
- Question *re* proportion of muslims appointed by Staff Selection Board to Government of India Offices. 348.
- Question *re* proportion of Muslims, Hindus, European and Anglo-Indians in Government of India Secretariat. 347.
- Question *re* public holidays. 252.
- Question *re* railway servants and members of Legislatures. 58-59.
- Question *re* recruitment of Muslims. 348.
- Question *re* release of political prisoners. 180.
- Question *re* right of pre-audience in Calcutta High Court. 54-55.
- Question *re* Royal Proclamation and religious beliefs. 179.
- Question *re* rules for recruitment of officers in State railways. 178.
- Question *re* share of German reparation money for Indian merchant seamen. 570-71.
- Question *re* supply of the German and Belgian Railway Act. 253.

## AKRAM HUSSAIN, PRINCE—

- Question *re* appointment of Muhammadan Barrister Judge to Calcutta High Court. 407.
- Question *re* judiciary of Calcutta High Court. 51.
- Question *re* staff of Calcutta High Court. 50.

## ASAD ALI, KHAN BAHADUR, MIR—

- Question *re* addresses of military officers. 259.
- Question *re* Madras Local Option Bill. 260.
- Question *re* Prime Minister's speech in Indian Civil Service Debate in the House of Commons. 260.
- Question *re* statistics of various nationalities in different services. 260.
- Question *re* strength of Indian Electorate. 260.

## ASJADULLAH, MAULVI MIYAN—

- Question *re* establishment of ministerial staff of the Imperial Secretariats. 577-78.
- Question *re* Muslims in Government of India Offices. 578.

QUESTIONS AND ANSWERS—*contd.*

AYYAR, MR. T. V. SESHAGIRI—

- Question *re* abolition of the port folios of the Revenue and Education Members of the Government of India. 691.
- Question *re* comparison of taxation and income in India with that of Great Britain. 662.
- Question *re* contributions to the War by India and the Colonies. 23.
- Question *re* depressed classes in India. 662.
- Question *re* recommendations of Military Requirements Committee. 24.
- Question *re* reduction in number and pay of Provincial councillors and ministers. 562.
- Question *re* sanction of Parliament to raising an Indian Loan in England. 23-24.

BAJPAI, R. B. SANKATA PRASAD—

- Question *re* accident and platform accommodation at Gola Gokaram Nath Station. 568-569.
- Question *re* accident on Oudh and Rohilkhand Railway on 25th June, 1922. 412.
- Question *re* candidates passed by Staff Selection Board, but not provided for. 140-141.
- Question *re* compensation paid by Railways for loss of goods. 412.
- Question *re* examination of 1,500 candidates by Staff Selection Board. 140.
- Question *re* fencing of Rohilkund and Kumaon Railway. 412.
- Question *re* Imperial Secretariat Service. 141.
- Question *re* Members of the Indian Legislature being approached by the Ministerial Staff of the Government of India. 141.
- Question *re* provision of light on Rohilkhand and Kumaon Railway trains. 412.
- Question *re* ratio of officers to Ministerial establishments (Government of India). 139-140.
- Question *re* reduction of Ministerial staff (Government of India). 139.
- Question *re* statement of Railway income and earnings. 411.
- Question *re* work of the Inspector of Office Procedure. 141-142.

BEDI, BABA UJAGAR SINGH—

- Question *re* fans in Railway carriages. 24.
- Question *re* purchase of stores for expeditionary forces overseas. 190-191.
- Question *re* Raid at Sheru Kohna. 26.
- Question *re* reserving of seats in a Railway compartment from Julunder to Kalka on 8th May, 1922. 25.
- Question *re* reserving of seats on through trains from an intermediate station. 24-25.
- Question *re* restrictions on export of wheat and foodstuffs. 35.
- Question *re* service of Station Masters of Kalka and Simla. 347.

BHARGAVA, RAI BAHADUR PANDIT JAWAHAR LAL—

- Question *re* abandonment of European recruitment for Indian Civil Service. 177.
- Question *re* amendment of Criminal Law Amendment Act. 175.

QUESTIONS AND ANSWERS—*contd.*BHARGAVA, RAI BAHADUR PANDIT JAWAHAR LAL—*contd.*

- Question *re* embargo on export of wheat from India. 176.  
 Question *re* income derived since introduction of enhanced rates of postage. 175.  
 Question *re* introduction of one anna embossed envelopes. 175-176.  
 Question *re* prosecutions of staff of newspapers and presses. 174.  
 Question *re* railway connection between Bhiwani and Delhi. 119.  
 Question *re* recommendations of Indian Jails Committee. 176-177.  
 Question *re* recommendations of the Railway Police Committee. 175.

## BISHAMBHAR NATH, RAI BAHADUR—

- Question *re* allowances of Members of British Guiana deputation. 186-187.  
 Question *re* conviction of Members of the United Provinces Provincial Congress Committee. 26-27.  
 Question *re* provision of fans in officers' quarters at Jandola (Waziristan Field Force). 49.

## CHAUDHURI, MR. J.—

- Question *re* allowances to Indian Civil Service and other services. 252.  
 Question *re* Army Canteen Board. 258.  
 Question *re* Baligunge Maidan. 259.  
 Question *re* British Element in All-India Services. 256.  
 Question *re* Calcutta Maidan. 258.  
 Question *re* enhancement of charges by the Bengal Telephone Company. 569-570.  
 Question *re* grievances of the Indian Civil Service (consultation of Legislative Assembly). 192.  
 Question regarding passenger traffic on Indian Railways since increase of fares. 258.  
 Question *re* percentage of Indians in All-India Services. 253.  
 Question *re* recruitment of Indians for the All-India Services. (O'Donnell Circular). 256.  
 Question *re* resolution on Indian Autonomy (dated the 29th September, 1921). 191.  
 Question *re* retirement of Indian Civil Service officers in consequence of the Reforms. 191-192.  
 Question *re* Statistics of post cards, money orders, etc. 257.

## DALAL, SARDAR, BOMANJI A.—

- Question *re* modification of the travelling allowance rules on suggestion by Mr. Kabraji. 741-742.

## DAS, BABU BRAJA SUNDER—

- Question *re* candidates for Military Dairy Farms. 743-744.  
 Question *re* creation of the post of a District and Session Judge in the Agency Division, Madras. 737-738.  
 Question *re* employment of Ooriyas in the Government of India. 744-745.  
 Question *re* preferential treatment by Staff Selection Board of candidates with personal War Services. 744.

QUESTIONS AND ANSWERS—*contd.*

## FAIYAZ KHAN, MR. MOHAMMAD—

Question *re* arrest of National Volunteer Corps in Delhi. 154-155.

## GAJJAN SINGH, SARDAR BAHADUR—

Question *re* effect on revenue of increase of postage rates and Railway fares. 356-357.

Question *re* number of Muslims, Hindus, Sikhs and Christians in the Imperial Secretariat. 356.

Question *re* number of Post and Telegraph Offices in Lyallpur and Montgomery Colonies. 356.

Question *re* restrictions on the export of wheat. 356.

Question *re* steps taken by Provincial Governments to bring land revenue under the Legislature. 356.

## GIDNEY, LT.-COL. H. A. J.—

Question *re* appointment of provincial Civil Service Officers to Foreign and Political Department. 61-62.

Question *re* customs duty on articles imported by parcel post. 853.

Question *re* custom duties on postal parcels. 922.

Question *re* work and cost of committees. 38-40.

## GOUR, DR. H. S.—

Question *re* cost of printing postage stamps, post-cards, etc. 739.

Question *re* cost of Post and Telegraph Guide. 740.

Question *re* curator, Indian War Memorial. 578.

Question *re* deferred Inland telegrams. 354.

Question *re* effect of enhanced Postage rates on the revenue. 354.

Question *re* printing of postage stamps by the Goebel automatic machinery. 740.

Question *re* rates of postage between England and India. 354.

Questions *re* supply of paper by a firm in Kent for printing postage stamps and of inviting tenders. 740.

Question (Supplementary) *re* tenders for printing postage stamps. 741.

Question *re* unnecessary distribution of paper to the Presses through the Stationery Office. 741.

## GULAB SINGH, SARDAR—

Question *re* resignations from the Indian Civil Service. 128.

Question *re* revenue from postage after the introduction of the increased rates. 128.

## HARCHANDRAI VISHINDAS, MR.—

Question *re* alleged maltreatment of two political prisoners in the Visapur Jail. 112-113.

Question *re* complaints of inconvenient Railway train timings by passengers in Sindh. 738.

Question *re* Lac Association. 277.

Question *re* pay of the Public Works Department Subordinate Service. 122.

Question *re* removal of embargo on the export of wheat and food grains. 854.

QUESTIONS AND ANSWERS—*contd.*HARCHANDRAI VISHINDAS, Mr.—*contd.*

- Question *re* share of German reparation for Indian Seamen. 851.  
 Question *re* Soviet subsidy of Gold Roubles for Gandhist movement.  
 102.  
 Question *re* Sutlez valley canal scheme. 102.

## HUSSANALLY, W. M. Mr.—

- Question *re* action of the Cantonment Magistrate of Ambala in curtailing freedom of speech (articles in "Cantonment Advocate").  
 268.  
 Question *re* articles in "Cantonment Advocate" on corruption in the Ambala Cantonment Office. 267.  
 Question *re* Cantonment Reform Committee's report against demand of leases in certain cantonments. 345.  
 Question *re* casualties amongst Indian seamen in the last War. 923.  
 Question *re* concessions and allowances to officers for trips to hill stations passages, and the like. 737.  
 Question (supplementary) *re* contract for printing Post and Telegraph Guide. 740.  
 Question *re* cost of Sukkur Barrage. 657-658.  
 Question *re* cost of overprinting of envelopes. 150.  
 Question *re* cost of using additional stamps on post-cards and envelopes and the cost of overprinting them. 150.  
 Question *re* effect on Railway revenue of increase in passenger fares.  
 348.  
 Question *re* extra establishment for dealing with over-printed cards and envelopes. 151.  
 Question *re* extra work entailed by over-printing and distribution of post-cards. 151.  
 Question *re* freight charges on post-cards, incurred by Calcutta Central Dépôt. 150-151.  
 Question *re* freight charges on post-cards, incurred by Dépôts other than Calcutta. 151.  
 Question *re* Fundamental Rules. 796-799.  
 Question *re* grant of house-rent at Karachi to Revenue and Public Works Department men. 153-154.  
 Question *re* house rent payable to staff in Karachi. 153.  
 Question *re* Income-tax Department, Sind. 152-153.  
 Question *re* Karachi Rent Committee's Report *re* expansion of Karachi.  
 346.  
 Question *re* labels of postage stamps. 150.  
 Question *re* manufacture of stamps in India and of tenders called for.  
 152.  
 Question *re* over-printing of post-cards and cost of bands. 150.  
 Question *re* pay and grade of Guards on North-Western Railway. 154.  
 Question *re* pay of staff, Karachi Customs House. 154.  
 Question *re* post office Insurance Fund Rules. 269.  
 Question *re* printing of post-cards in Calcutta. 151.  
 Question *re* registered rent for houses in Cantonments. 345.

QUESTIONS AND ANSWERS—*contd.*HUSANALLY, MR. W. M.—*contd.*

- Question *re* removal of inter and third class reserved carriages for Europeans and Anglo-Indians. 277.
- Question *re* repatriation money for dependents of Indian Seamen. 923.
- Question *re* revenue derived from enhanced postage. 152.
- Question *re* "Sadar Bazar Controversy in Ambala." 267.
- Question *re* sale of postage stamps. 149.
- Question *re* shortage of irrigation sources in Sind. 270.
- Question *re* Sind Sagar Scheme. 270.
- Question *re* subordinate staff, Sind. 153.
- Question *re* subordinate staff of Income-tax Department, Sind. 153.
- Question *re* Sukkur Barrage Scheme. 272.
- Question *re* supply of cantonment Manual to private individuals and its publication. 268.
- Question *re* Sutlej Valley Scheme. 269.
- Question *re* system of recruitment of Indian Seamen. 924.
- Question *re* transfer of Administration of the Income-Tax Department in Sind. 736.
- Question *re* travelling facilities for officials. 349-353.
- Question *re* withdrawal of assessment powers from Income-tax assessors in Sind. 357.
- Question *re* withdrawal of water supplies from the Indus. 271.

## IKRAMULLA KHAN, RAJA MOHAMMAD—

- Question *re* list of persons to whom sums are due from Government for Post Office Cash Certificate. 583.
- Question *re* persons to whom sums are due on account of Provident Fund from Railways. 583.
- Question *re* provident fund on Railways. 582.
- Question *re* unclaimed post office cash certificates. 582.

## ISWAR SARAN, MUNSHI—

- Question *re* Aden. 147.
- Question (supplementary) *re* admission of Indians to the Indian Medical Department. 347.
- Question *re* advances to Military Officers, without interest, for motor cars and chargers. 93.
- Question *re* bed accommodation for British and Indian Military invalids in hospitals. 99.
- Question *re* cadre of the Indian Medical Service. 101.
- Question *re* cash payments to Supply and Transport establishment. 146.
- Question *re* concessions to Auxiliary Force. 146.
- Question *re* cost of maintenance of Auxiliary Force. 98.
- Question *re* cost of Military move to the Hills of British troops. 96.
- Question *re* cost of Military services charged to Indian revenues. 94.
- Question *re* expenditure from Indian revenues on education of Military Medical Students. 101.
- Question *re* Gurkhas and transborder men in the Indian Army. 347.
- Question *re* Indian Army Reserve of Officers and connected charges.



QUESTIONS AND ANSWERS—*contd.*ISWAR SARAN, MUNSHI—*contd.*

- Question *re* Indians granted King's Commissions. 145.
- Question *re* Indians in the Foreign and Political Department. 147.
- Question *re* Indian Medical Service officers at India Office and in administrative Departments, etc., in India. 100.
- Question *re* Military Requirements Committee. 147.
- Question *re* non-employment of Indian clerks in Military Department. 145.
- Question *re* number of Indian Army Officers employed in the War Office and the India Office. 101.
- Question *re* number of Indian Army Reserve of officers transferred from British Army to Indian Army. 111.
- Question *re* number of Indian Medical Service Officers and Military Assistant Surgeons in civil employ. 100.
- Question *re* number of Indians, Anglo-Indians and domiciled Europeans in Military Assistant Surgeon Class. 346.
- Question *re* number of Military Assistant Surgeons and Sub-Assistant Surgeons on military employ. 100.
- Question *re* number of officers of the Indian Army Reserve temporarily attached to Indian Regiments. 112.
- Question *re* number of officers in Infantry and Cavalry regiments. 96.
- Question *re* number of Units of British Army in India. 96.
- Question *re* Royal Army Medical Corps and Indian Medical Service Officers on administrative and executive duties. 99.
- Question *re* saluting of British Officers. 146-147.
- Question *re* statistics relating to warrant officers and other corps. 96.
- Question *re* strength and cost of Air Force. 98.
- Question *re* strength of Auxiliary and Volunteer Forces. 98.
- Question *re* strength of combatant and non-combatant units. 97.
- Question *re* strength of establishments at Army Headquarters. 97.
- Question *re* transport charges paid to Military officers on medical certificate. 93.
- Question *re* Vakils as Chief Justices. 147.

## JAMNADAS DWARKADAS, Mr.—

- Question *re* complaint in "Leader" by Mr. Sahney against a railway guard of forcible eviction. 23.
- Question *re* discussion on the Report of the Frontier Committee. 737.
- Question *re* Indian Wireless station. 144.
- Question *re* radio communications with India. 40-41.

## JATKAR, Mr. B. H.—

- Question *re* maximum punishment leviable inflicted on Shankar Lal of Delhi. 795.

## JOSHI, Mr. N. M.—

- Question *re* advisability of showing charges for Military traffic by rail and concessions in Army accounts. 30.
- Question *re* allowances and accommodation of European Seamen and Lascars. 156.
- Question *re* Anti-Indian Legislation in Natal. 159<sup>2</sup>-160.

QUESTIONS AND ANSWERS—*contd.*JOSHI, MR. N. M.—*contd.*

- Question *re* audit officers. 63.
- Question *re* carriage of revenue stores by railway. 31.
- Question *re* condition of labourers in mines, and on tea, coffee and indigo plantations. 77.
- Question *re* correspondence with the Government of South Africa *re* the treatment of Indians. 118.
- Question *re* deputations to British Guiana and Fiji. 160-161.
- Question *re* differential rates for carriage of coal on railways. 31.
- Question *re* dismantlement of Sara Santahar Railway. 32.
- Question *re* duties of Railway auditors in regard to renewal programme and financial accounts. 32.
- Question *re* effect of loss by exchange on capital grant for expenditure in India. 29-30.
- Question *re* expenditure in connection with construction on purchase of railways. 274.
- Question *re* Express trains for overland Mails. 156-157.
- Question *re* forced labour. 158.
- Question *re* Head of account for land provided free for Railway purposes. 29.
- Question *re* impressed labour. 157-158.
- Question *re* Indianisation of railway services. 28-29.
- Question *re* maxima and minima Railway rates and fares. 31.
- Question *re* Military Requirements Committee. 160.
- Question *re* number of colonials in Indian Services. 118.
- Question *re* number of Indians in Imperial Services. 117.
- Question *re* Parsik Tunnel between Thana and Kalyan. 38.
- Question *re* Postal earnings. 119.
- Question *re* provision of 1st, 2nd and 3rd class Railway carriages in quinquennial programme. 27.
- Question *re* publications issued relating to Indians overseas. 117.
- Question *re* Railway annuities and sinking funds. 66-72.
- Question *re* Railway Coaching Stock. 64.
- Question *re* Railway earnings. 118.
- Question *re* Railway employees living on Railway premises. 65.
- Question *re* Railway Receipts in connection with expenditure on renewals. 32.
- Question *re* railway servants approaching Members of Legislatures. 157.
- Question *re* Railway sinking funds. 65.
- Question *re* Railway Statistics. 64.
- Question *re* Railway Statistics. 65-66.
- Question *re* Rates on Strategic railways. 30.
- Question *re* recommendations of Seamen's Recruitment Committee. 156.
- Question *re* repeal of Workmen's Breach of Contract Act and of sections 490 and 492 of Indian Penal Code. 77.
- Question *re* Reports of Indian Jails Committee. 36.
- Question *re* scrutiny of expenditure on railways by Incheape Committee. 161.

QUESTIONS AND ANSWERS—*contd.*JOSHI, MR. N. M.—*concl'd.*

- Question *re* shortage of Railway coaches, 1905—1915. 32-33.  
 Question *re* source of original provision of capital outlay on Railways.  
 30.  
 Question *re* statistics of Railway working. 62.  
 Question *re* tour and duties of Colonel Crawford. 158-159.  
 Question *re* transfer of administration of Aden. 160.  
 Question *re* wage census of miners. 37.  
 Question *re* wages of unskilled labourers. 274.  
 Question *re* women doctors and inspectors in factories. 37.

KAMAT, MR. B. S.—

- Question *re* amount realised as Pontage by Barsi Light Railway. 126.  
 Question *re* contract with the Barsi Light Railway. 126.  
 Question *re* feelings aroused in India by Premier's speech on the  
 I. C. S. debate in the House of Commons. 127.  
 Question *re* Pontage charged by Barsi Light Railway. 126.  
 Question *re* recommendations of the Indian Jails Committee. 121.

LAKSHMI NARAYAN LAL, RAI SAHIB—

- Question *re* resolution *re* elected standing Committees. 59.  
 Question *re* resolution on the indigenous system of medicine. 59.

LATTHE, MR. A. B.—

- Question *re* penalties for non-payment of Income-tax. 125.

LINDSAY, MR. DARCY—

- Question *re* agreement with the Bengal Telephone Company. 192-193.  
 Question *re* capital value of the Post and Telegraph Department. 193.  
 Question *re* Governor General's Body Guards. 578.  
 Question *re* increase in Railway fares. 249.  
 Question *re* issue of Railway warrants to Members of the Legisla-  
 ture. 249.  
 Question *re* official notification of sanction of Budget Grants. 194.  
 Question *re* revenue from increased tax on motor cars, cycles, bicycles,  
 etc., and statistics of importation. 571-573.  
 Question *re* revision of the scale of travelling allowances to Members  
 of the Legislature. 249.

MAHADEO PRASAD, MUNSHI—

- Question *re* Maharashtra Mulshi Conference. 144.  
 Question *re* Mohamed Irfan Ali of Hazara. 144.  
 Question *re* protection of Agricultural labourers. 144-145.

MAJUMDAR J. N., RAI BAHADUR—

- Question *re* revision of the present constitution. 346.

MAN SINGH, BHAI—

- Question *re* drinking water at N. W. Railway stations supplied by  
 Sewa Samiti. 474.  
 Question *re* expenditure on Military Dairies. 275.  
 Question *re* killing of calves in Military Dairies. 275.

QUESTIONS AND ANSWERS—*contd.*MAN SINGH, BHAI—*contd.*

Question *re* letters from Duni Chand, Vakil, in the "Leader" and the "Independent" *re* Khan Abdul Ghaffar Khan. 568.

Question *re* salaries of European and Indian employees on E. I. Railway. 25-26.

MISRA, MR. BISWANATH—

Question *re* Dress of Indians employed in Government Services. 126.

MISRA, MR. PEARY LAL—

Question *re* abolition of the post of Deputy Sanitary Commissioners. 573.

Question *re* amounts spent and realised by the Staff Selection Board. 576.

Question *re* appointment of Indians in Superior Traffic appointments on G. I. P. Railways. 661.

Question *re* capital expenditure on Railways in India. 574.

Question *re* capital outlay on Railways since 1914. 575.

Question *re* Central and Local Advisory Railway Councils. 33.

Question *re* Central Provinces Productive Railways. 28.

Question *re* certificates of personal responsibility in Military Works Department in Kohat. 261.

Question *re* complaint of temporary clerks, M. W. Department, Kohat, against the Deputy Assistant Director, M. W., Kohat. 260.

Question *re* construction of productive Railways. 575.

Question *re* training and selection of Indians for Railways. 34.

Question *re* grants-in-aid to Church Mission and other aided schools in the Frontier Province. 263.

Question *re* loss in working on Assam Bengal Railway and financial conditions. 33.

Question *re* Mackay Committee's report on Railways. 574.

Question *re* Mileage of State Railways. 28.

Question *re* officers who have not passed Departmental examination in the N.-W. F. Province. 573.

Question *re* Post Offices in Tochi Valley. 260.

Question *re* Railway Committee's Report. 576-577.

Question *re* Railway fares. 577.

Question *re* Railways purchased by the State at Premium. 573-574.

Question *re* reduction of ministerial staff of the Imperial Secretariat. 575.

Question *re* release of prisoners in Frontier Jails. 263.

Question *re* retention of Mr. Abdul Rahim Khan, Inspector of Police at Tank. 263.

Question *re* Revision of Railway Act. 33.

Question *re* State Railway Codes. 28.

Question *re* statement of arrears of renewals on Rolling Stock. 577.

Question *re* statistics of Railway Traffic in passengers and goods showing loss in working. 574-575.

Question *re* superior Railway Traffic establishment. 575.

Question *re* total amount spent on Pushtu allowance. 573.

QUESTIONS AND ANSWERS—*contd.*

MUKHERJEE, MR. J. N.—

Question *re* Travelling allowances in the Punjab. 22.Question *re* Travelling allowances, status and revision of pay of officials. 22.

MUKHERJEE, RAI BAHADUR TARAPRASANNO—

Question *re* abuse of power by Post Office Superintendents. 845.Question *re* extension of Railway Mail Service to Bundel Barharwa Section of the E. I. Railway. 849.Question *re* Mr. Neogy's speech when presiding over the Provincial Postal and R. M. S. Conference at Dacca. 848.Question *re* return tickets. 149.Question *re* shortage of second class accommodation in trains. 149.Question *re* urinals in third class carriages. 149.

NAG, RAI BAHADUR G. C.—

Question *re* Aden Railway. 119.Question *re* Assam Bengal and Oudh and Rohilkhand Railways (cost of superior staff). 168-169.Question *re* Assam Bengal Railway. (Dismantlement of a section during the war). 168.Question *re* classification of a productive work. 75.Question *re* concessions for tea garden coolies on Assam Bengal Railway. 169-170.Question *re* contribution from Provinces and Railways towards maintenance of Railway Police. 86-87.Question *re* cost of committees and commissions. 86.Question *re* discomforts on Assam Bengal Railway. 49.Question *re* duties of the Inspector of Office Procedure and recommendations of Llewelyn Smith Committee. 663-664.Question *re* financial assistance to Railways. 74.Question *re* first class railway passes. 75.Question *re* labour representation in the Assam Labour Board. 739.Question *re* liability for repairs and renewals on E. I. R. and the G. I. P. Railway. 660.Question *re* Llewelyn Smith Committee's Report. 35.Question *re* memorial of Babu Triguna Charan Das, Sylhet. 665.Question *re* nature and origin of credits for Government supervision in Railway expenditure. 35.Question *re* number of passed candidates and vacancies on lists of S. S. Board. 660.Question *re* Postal and Railway concessions. 74.Question *re* provision of land free to A. B. Railway. 27.Question *re* railway concessions to traffic from Persia. 74.Question *re* Railways working at a loss. 119.Question *re* reorganisation of the Railway Department. 664.Question *re* second class passengers in Assam Bengal Railway travelling in first class. 180-181.Question *re* staff and duties of Agent, Assam Bengal Railway. 169.Question *re* statistics relating to candidates dealt with by the S. S. Board. 663.

QUESTIONS AND ANSWERS—*contd.*NAG, RAI BAHADUR G. C.—*contd.*

- Question *re* transfer of the working of certain Branch Railways. 74.  
 Question *re* waiting room for Indian passengers at Kulaura Railway Station. 87.  
 Question *re* want of inter class compartments for females on the Kulaura Sylhet Branch Railway Line. 87.

NAND LAL, DR.—

- Question *re* corruption in Railway and other Departments. 664-665.  
 Question *re* expenses on elections and commissions and action taken by Governments. 661.  
 Question *re* waiting rooms at Hardwar Railway Station and reserving of accommodation in trains. 664.

NAYAR, MR. KAVALAPPARA MUPPIL—

- Question *re* area to which Moplah rebellion was confined. 77.

NEOGY, MR. K. C.—

- Question *re* abolition of free rations to Indian soldiers. 851.  
 Question *re* accounting of Railway materials for war purposes. 265.  
 Question *re* acquirement of Karanpura Coalfields. 142.  
 Question *re* Agra Delhi Chord Railway (allocation of charges). 265.  
 Question *re* apprehensions of Indian Civil Service and other services on account of reforms and publication of correspondence on the subject. 250.  
 Question *re* Assistant Foremen on Railways. 174.  
 Question *re* claims settlement by the Eastern Bengal Railway. 922.  
 Question *re* classification of the posts of the telegraph check office. 856-857.  
 Question *re* classification of Railway trains. 277.  
 Question *re* contract by Railway authorities with Saxby and Farmer. 921-922.  
 Question *re* counting of past service of men in the telegraph check office. 857.  
 Question *re* Dacca Aricha Railway. 277.  
 Question *re* Deputy Director of Stocks organisation of the Supply and Transport Corps. 921.  
 Question *re* differentiation between Europeans and Indians on railways. 172.  
 Question *re* education of children of railway employes. 142.  
 Question *re* European recruitment for Indian Civil Service (statement in "Morning Post"). 170.  
 Question *re* financial review of rates by Controller of Contracts. 850.  
 Question (supplementary) *re* the financial burden on account of recruitment for Indian Civil Service. 251.  
 Question *re* gardens at Eastern Bengal Railway Stations. 922.  
 Question *re* grievances of Imperial Services. 170.  
 Question *re* Indianisation of Imperial Services (permission to publish circular). 251.  
 Question *re* Indianisation of the Indian Army. 691.

QUESTIONS AND ANSWERS—*contd.*NEOGY, MR. K. C.—*contd.*

- Question *re* Indianisation of Railway Service. 172.
- Question *re* loan to State-managed Branch Railway lines. 103.
- Question *re* making permanent the Controller of Contracts organisation. 850-851.
- Question *re* Mr. Andrews' article in "Eastern Review" on East Indian Railway Strike. 171.
- Question *re* modes of recruitment for the Telegraph Check Office. 857-858.
- Question *re* outlay and profits on private and assisted Railway sidings. 104.
- Question *re* paper book department of Calcutta High Court. (Restoration of vote by Governor). 36.
- Question *re* pay of clerks in Eastern Bengal Railway Audit Office. 857.
- Question *re* pay of clerks in Posts, Telegraph and in State Railway Audit Offices. 857.
- Question *re* post of catering Superintendent of the E. B. Railway. 923.
- Question *re* postponement of Revenue Renewals on Railways. 691-692.
- Question *re* purchase of Railway materials in England. 354.
- Question *re* Railway Accounts systems. 266.
- Question *re* railway renewal programmes. 264.
- Question *re* "raid" on Railway reserve owing to exchange troubles. 264.
- Question *re* rates of salaries for Anglo-Indian and Indian mechanics in railways. 172-173.
- Question *re* recruitment for Indian Civil Service. 250.
- Question *re* reserved accommodation Railways for Europeans. 276.
- Question *re* revision of the Telegraph Check Office. 857.
- Question *re* rolling stock, etc., requisitioned by Military. 142.
- Question *re* salary in the Carriage and Wagon Department, E. I. Railway. 173-174.
- Question *re* sanitary condition of certain stations on the Eastern Bengal Railway. 923.
- Question *re* State *versus* Company management of Railways. 44.
- Question *re* statistics of printing presses whose security has been returned and of newspapers and journalists prosecuted. 143.
- Question *re* strike at Jhajha. 171.
- Question *re* strike at Tundla. 171.
- Question *re* strikes on E. I. Railway. 170-171.
- Question *re* technical examination, in the Carriage and Wagon Department, on East Indian Railway. 173.
- Question *re* tenders accepted by the High Commissioner. 355.
- Question *re* tenders for stores called for from foreign countries. 355.
- Question *re* training and stipends of Indian apprentices in railway workshops. 174.
- Question *re* transfer of State railway to Companies. 143.
- Question *re* vacation by an Indian gentleman of the waiting room at the Akhaura Station, A. B. Railway. 276-277.
- Question *re* value of Railway materials. 355.

QUESTIONS AND ANSWERS—*contd.*NEOGY, Mr. K. C.—*concl'd.*Question *re* waiting rooms in Railway stations. 276-277.Question *re* working of Branch Railway lines owned by private concerns. 103.

PYARI LAL, Mr.—

Question *re* article in "The Cantonment Advocate" Ambala, on "Free Speech." 125.Question *re* articles in "The Cantonment Advocate" entitled "The alleged activity of a Cantonment underling at Ambala." 123-124.Question *re* article in "The Cantonment Advocate" entitled "Sadar Bazar Controversy in Ambala." 122.Question *re* article in "Cantonment Advocate" entitled "Amritsar grievances." 853.Question *re* building plots in Ambala. 855.Question *re* commercial representation in the Standing Committees. 742.Question *re* construction of cutcha drains at Ambala. 855-856.Question *re* creation of an Indian Bar (Mr. S. C. Ghose's amendment moved on 24th February, 1921). 742-743.Question *re* deputation of a member to study Parliamentary Practice and Procedure. 742.

RAMJI, Mr. MONMOHANDAS—

Question *re* Oudh and Rohilkhand Railway circular and members of Legislatures. 126.

RANGACHARIAR, RAO BAHADUR T.—

Question *re* Madras Government and Knapp Committee reports on the Moplah Train Tragedy. 87.

REDDI GARU, M. K.—

Question *re* alleged leakage of Staff Selection Board examination papers. 161-162.Question *re* cost of demobilisation of the surplus army officers. 50.Question *re* working of Staff Selection Board. 161.

SARFARAZ HUSSAIN, KHAN BAHADUR—

Question *re* nomination of Indian representative at Genoa Conference. 75.Question *re* Resolution dealing with position of Indians in the Empire. 75.

SARVADHIKARY, SIR D. P.—

Question *re* arrangements for the Empire Exhibition of 1924. 90.Question *re* capitalisation of the reserve of the Telephone Corporation. 692.Question *re* contracts with various Telephone Companies in India. 114-115.Question *re* control of Provincial Governments over production of alcoholic liquors and of drugs. 127-128.Question *re* establishment of Research Institute in tannery. 82.



QUESTIONS AND ANSWERS—*contd.*SARVADHIKARY, SIR D. P.—*contd.*

- Question *re* establishment of technical scholarships abroad. 82-83.
- Question *re* expenditure incurred annually in connection with removal, warehousing, etc., of furniture in Delhi. 849.
- Question *re* Forest Research Institute, Dehra Dun. 81.
- Question *re* German reparation money for dependents of Indian merchant seamen. 856.
- Question *re* Imperial School of Mining and Geology. 81.
- Question (supplementary) *re* importation of postage stamps, etc., and consequent inconvenience. 739.
- Question *re* income of Postal Department from Money Order and Insurance. 129.
- Question *re* iron ores and prospecting leases in India. 79.
- Question *re* Life Insurance effected through Post Office. 129.
- Question *re* new Railway Projects. 660-661.
- Question *re* Premier's speech on the Debate in the House of Commons on Indian Civil Service. 125.
- Question (supplementary) *re* printing of postage stamps by Indian firms if given a contract. 740.
- Question *re* recommendation of the Chemical Services Commission. 81.
- Question *re* recommendations of coal conservation Committee. 85.
- Question *re* recommendations of the Stores Purchase Committee. 83.
- Question *re* results of the rise in price of post cards and postage stamps. 91.
- Question *re* results of the rise in the Railway fares. 92.
- Question *re* Sandhurst Cadetships. 83.
- Question *re* supply of Railway wagons particularly for coal traffic. 85.
- Question *re* transactions of Postal Savings Banks Department. 128-129.
- Question *re* transfer of work in connection with Excise Department. 125.
- Question *re* treatment of a Brahmin political prisoner in Andamans. 79.
- Question *re* unfenced condition of the E. B. Railway lines. 85.
- SHAHANI, MR. S. C.—
- Question (supplementary) *re* Administration of the Income-tax Department in Sindh. 736-737.
- Question *re* Appellate powers for Commissioner in Sind in connection with Income-tax. 180.
- Question *re* appraisers and examiners, Bombay. 164-165.
- Question *re* changes in staff of Lady Hardinge Medical College. 164.
- Question *re* continuance of the Karachi Local Allowance after the revision of pay. 166.
- Question *re* expenditure on Lady Hardinge Medical College. 163.
- Question *re* grant of free quarters to Preventive Officers, Sind. 166.
- Question *re* grant of house-rent to appraisers, examiners and wharfingers in Sind. 166-167.

QUESTIONS AND ANSWERS—*contd.*SHAHANI, MR. S. C.—*contd.*

- Question *re* grant of house-rent at Karachi to Imperial Customs Service, Karachi. 166.
- Question *re* grant of Karachi Local Allowance to clerical establishments in Sind. 165-166.
- Question *re* house-rent of Customs Service, Karachi. 167.
- Question *re* Income-tax establishment in Sind. 180.
- Question *re* Income-tax staff, Bombay. 167.
- Question *re* Income-tax staff, Sind. 167.
- Question *re* Intermediate Science classes in Lady Hardinge Medical College. 164.
- Question *re* Intermediate Science in Lady Hardinge Medical College. 164.
- Question *re* Karachi Customs Scheme. 164.
- Question *re* Lady Hardinge Medical College for Women, Delhi. 162.
- Question *re* M. B. classes, etc., in Lady Hardinge Medical College. 163.
- Question *re* pay of Mr. Talati, Hyderabad. 167-168.
- Question *re* rent allowance, Karachi, granted to Telegraph and Railway Departments. 167.
- Question *re* revision of salaries in Customs Department. 165.
- Question *re* revision of salaries of establishments in Sind. 165.
- Question *re* revision schemes of Income-tax staff. 167.
- Question *re* students in Lady Hardinge Medical College, Delhi. 162-163.
- Question *re* treatment of political prisoners. 180.

## SINHA, AMBICA PRASAD—

- Question *re* orders on Railway workshops for the public. 76.

## SINHA, BEOHAR RAGHUBIR—

- Question *re* abolition of reserved accommodation for Europeans on Railways. 90.
- Question *re* amounts received for public purposes from landholders, zemindars and the public. 89.
- Question *re* appointment of an Indian Home Member. 408.
- Question *re* exemption from Arms Act. 87.
- Question *re* exemption from personal appearance in Civil Courts. 89.
- Question *re* exemption from personal appearance in Civil Courts. 408.
- Question *re* land revenue system in different provinces. 89.
- Question *re* percentage of land revenue assessment in different provinces. 89.
- Question *re* procedure adopted in selecting members for Committees and Commissions. 88.
- Question *re* publication of a memorandum of resolutions passed by the Indian legislatures and action taken thereon by Government. 121.
- Question *re* realisation of Abvab in Central Provinces over and above the land revenue. 88-89.
- Question *re* reduction in military expenditure. 121.
- Question *re* system of licensed Muktiars to practise in Courts. 408-409.

QUESTIONS AND ANSWERS—*contd.*

## SINHA, LUCHMI PRASAD, RAI BAHADUR—

- Question *re* abolition of Divisional Commissionerships. 51.  
 Question *re* accident at Tahsil Dewariya on the Bengal and North-Western Railway. 60-61.  
 Question *re* grant of bonus after strike on East Indian Railway. 53.  
 Question *re* inadequate water supply at Sahebpore Kamal and Mansi Railway stations. 59-60.  
 Question *re* inconvenience of passengers at the Sahebpore Kamal, Mansi and Khagaria Railway stations due to inadequate shelter. 60.  
 Question *re* occupation of waiting rooms of East Indian Railway by troops during strike. 52.  
 Question *re* political offenders. 52.  
 Question *re* provision of cushions in intermediate class on East Indian Railway. 53.  
 Question *re* Pusa Agricultural Institute. 53.  
 Question *re* separation of Judicial and Executive functions. 51.

## SOHAN LAL, RAI BAHADUR BAKSHI—

- Question *re* action by Mr. Mohd. Azim against Dr. Kartar Singh, Dera Ismail Khan. 43.  
 Question *re* action of Mr. Mohd. Azim against Dr. Kartar Singh (alteration in indent). 43.  
 Question *re* charges against Dr. Kartar Singh, Sub-Assistant Surgeon, Dera Ismail Khan. 42-43.  
 Question *re* charges against Dr. Kartar Singh, Sub-Assistant Surgeon, Dera Ismail Khan. 42.  
 Question *re* consumption of sleepers on Indian Railways. 409.  
 Question *re* cost of Indian (treated) sleepers. 410.  
 Question *re* disabilities of Indians in colonies. 43-44.  
 Question *re* durability and price of Australian sleepers. 409-410.  
 Question *re* durability and comparative cost of Indian deodar sleepers. 410.  
 Question *re* life of imported as compared with Indian sleepers for Railways. 409.  
 Question *re* mill grinding and food grain purchasing contracts. 257.  
 Question *re* orders secured for the supply of sleepers by Canadian and foreign firms. 411.  
 Question *re* punishment of Dr. Kartar Singh, Sub-Assistant Surgeon. 42.  
 Question *re* reconsideration of Dr. Kartar Singh's case, Dera Ismail Khan. 43.  
 Question *re* refusal to hear witnesses called by Dr. Kartar Singh. 43.  
 Question *re* requirements of sleepers on Railways. 410.  
 Question *re* resignation of Mr. Mohd. Azim on account of non-cooperation. 43.  
 Question *re* sufficiency of sleepers from Indian forests for railways. 410.  
 Question *re* treatment of Indians in South Africa (Durban). 93.

QUESTIONS AND ANSWERS—*concl'd.*

## SRINIVĀṢA RAO, RAO BAHADUR P. V.—

Question *re* concession rates granted by Railways to industrial undertakings in India. 272.

Question *re* discretion of local Governments in regard to grant of leave to officers attaining 55 years of age. 851-853.

Question *re* effect of impot duty on motor cars, etc. 273.

Question *re* intermediate class accommodation on the M. S. M. Railway. 273.

Question *re* intermediate class accommodation in certain Railways. 273.

Question *re* prohibition of railway employees from approaching members of the Indian Legislature for ventilation of grievances. 273.

## SUBRAMANYAM, RAO BAHADUR C. S.—

Question *re* book value of the Imperial buildings of the Government of India in Simla. 407.

Question *re* comparative cost of Government and private printing presses. 48.

Question *re* Government *versus* private printing presses. 48-49.

Question *re* manufacture of stamp paper and stamps in India. 47-48.

Question *re* resolutions passed in Assembly. 44-47.

## WAJIHUDDIN, HAJI—

Question *re* action of the Cantonment Magistrate, Ambala, in regard to freedom of speech. 189-190.

Question *re* alleged extortion of bribe by a subordinate of Ambala Cantonment. 189.

Question *re* "Cantonment Corruption Enquiry Committee," Ambala. 188-189.

Question *re* expulsions from Cantonments. 190.

Question *re* Hydro-Electric scheme in Meerut Cantonment. 190.

Question *re* old mosques in Raisina. 188.

Question *re* removal of Rai Sahib Lala Panna Lal from Ambala Cantonment Committee. 189.

Question *re* removal of two experienced members from the Ambala Cantonment Committee. 187-188.

## WEBB, SIR MONTAGU DE POMEROY—

Question *re* arrangements to meet the current year's deficit. 92.

Question *re* article in the "Hindu" entitled stores scandal by Mr. St. Nihan Singh. 120.

## YAMIN KHAN, MR. MUHAMMAD—

Question *re* abolition of the Railway Booking office at Meerut City. 148.

Question *re* deaths of officers and men in Afghan War. 148.

Question *re* intermediate class accommodation for ladies on the Kalka Simla Railway. 102.

Question *re* regiments employed in Afghan War. 148.

## R

## RADIO COMMUNICATIONS—

Question *re* — between India and the British Empire. 40-41.

## RAID—

Question *re* — on Sheru Kohna. 26.

## RAILWAY(S)—

Question *re* Assam Bengal —. 168.

Question *re* Assam Bengal and Oudh and Rohilkhand — (cost of superior staff). 168-169.

Question *re* Assistant Foreman in the East Indian and other —. 174.

Question *re* capital expenditure on — in India. 574.

Question *re* capital outlay on — since 1914. 575.

Question *re* carriage of revenue stores on —. 31.

Question *re* Central Provinces Productive —. 28.

Question *re* classification of domiciled Europeans as Indians on —. 178-179.

Question *re* compensation paid by — for loss of goods. 412.

Question *re* concessions for tea garden coolies on Assam Bengal —. 169-170.

Question *re* construction of new — in the United Provinces. 110-111.

Question *re* construction of productive —. 575.

Question *re* consumption of sleepers on Indian —. 409.

Question *re* differential rates for carriage of coal on —. 31.

Question *re* differentiation in matters of pay, promotion, etc., between Indians and Non-Indians employed on —. 105.

Question *re* differentiation between Europeans and Indians on —. 172.

Question *re* dismantlement of Sara Santahar —. 32.

Question *re* duties of — drivers and guards. 578.

Question *re* education, training and selection of Indians for —. 34.

Question *re* express trains on the Great Indian Peninsula —. 184.

Question *re* expenditure in connection with construction or purchase of —. 274.

Question *re* financial assistance to —. 74.

Question *re* list of persons to whom Provident Fund is due from —. 583.

Question *re* Mackay Committee's report on —. 574.

Question *re* new rules for recruitment of officers in State —. 178.

Question *re* passenger traffic on Indian —, since increase of fares. 258.

Question *re* pay and grade of guards on North Western —. 154.

Question *re* postponement of revenue renewals on —. 691-692.

Question *re* Provident Fund on —. 582.

Question *re* provision of inter class accommodation on certain —. 273.

Question *re* — purchased by the State at premium. 573-574.

Question *re* rates of salaries for Anglo-Indian and Indian Mechanics in —. 172-173.

Question *re* requirements of sleepers on — in India. 410.

• RAILWAY(S)—*contd.*

Question *re* salary in the Carriage and Wagon Department of the East Indian — . 173-174.

• Question *re* scrutiny of expenditure on — by Inchcape Committee 161.

Question *re* second class passengers on Assam Bengal — travelling in first class. 180-181.

Question *re* staff and duties of Agent, Assam Bengal — . 169.

Question *re* statistics of — traffic in passenger and goods showing loss in working. 574.

Question *re* — superior traffic establishment. 575.

Question *re* strikes on East Indian — . 170-171.

Question *re* technical examination in the Carriage and Wagon Department in the East Indian — . 173.

Question *re* third class waiting halls on different — . 185.

Question *re* transfer of State — to Companies. 143.

Question *re* want of inter class accommodation in Great Indian Peninsula — . 183-184.

Question *re* — working at a loss. 119.

## RAILWAY ACCIDENT—

Question *re* compensation due to — at Amroha. 185-186.

## RAILWAY ACCOUNTS SYSTEM—

Question *re* — . 263.

## RAILWAY ACT—

Question *re* revision of — . 33.

Resolution *re* revision of the — Act of 1890. 203-207.

## RAILWAY, AGRA DELHI (CHORD)—

Question *re* — (allocation of charges). 265.

## RAILWAY ANNUITIES—

Question *re* — and sinking funds. 66-72.

## RAILWAY AUDITORS—

Question *re* duties of — in regard to renewal programme and financial accounts. 32.

## RAILWAY BOARD—

Question *re* constitution of the — . 106.

## RAILWAY BOOKING OFFICE—

Question *re* abolition of the — at Meerut City. 148.

## RAILWAYS (BRANCH)—

Question *re* the transfer of the working of certain — . 74.

## RAILWAY BRIDGE (MUTHRA)—

Question *re* tolls on the — . 111.

## RAILWAY CARRIAGES—

Question *re* fans in — . 24.

Question *re* provision of 1st, 2nd and 3rd class — in quinquennial programme. 27.

Question *re* reserved — for inter and 3rd class European and Anglo-Indian passengers. 269.

## RAILWAY COACHES—

Question *re* shortage of — between 1905 and 1915. 32-33.

## RAILWAY COACHING STOCK—

Question *re* — . 64.

## RAILWAY CODES—

Question *re* State — . 28.

## RAILWAY COMMITTEE—

Question *re* —'s report. 576-577.

## RAILWAY COMPARTMENT—

Question *re* reserving of seats in a — from Jullundur to Kalka on 8th May, 1922. 25.

## RAILWAY CONCESSIONS—

Question *re* Postal and — . 74.

Question *re* — to traffic from Persia. 74.

## RAILWAY, DACCA-ARICHA—

Question *re* — . 277.

## RAILWAY DEPARTMENT—

Question *re* re-organisation of the — . 664.

## RAILWAY EARNINGS—

Question *re* — after increase of fares and freights. 118.

## RAILWAY EMPLOYEES—

Question *re* education of children of — . 142.

Question *re* grievances of Indian — . 113.

Question *re* prohibition of — from approaching members of Legislature for ventilating their grievances. 273.

Question *re* — living on Railway premises. 65.

## RAILWAY EXPENDITURE—

Question *re* nature and origin of "credits for Government supervision" in — . 35.

## RAILWAY FARES—

Question *re* — . 577.

Question *re* effect of enhancement of postage rates and — on the Revenues. 356-357.

Question *re* increase in — . 249.

Question *re* results of the rise in the — . 92.

## RAILWAY GUARD—

Question *re* complaint by Mr. Sahney against a — of forcible eviction 23.

## RAILWAY INCOME—

Question *re* statement of — and earnings. 411.

## RAILWAY LINES (BRANCH)—

Question *re* loan to State-managed — . 103.

Question *re* working of the — owned by private concerns. 103.

## RAILWAY MAIL SERVICE—

Question *re* extension of — to Bundel-Barharwa Section of the East Indian Railway. 849.

## RAILWAY MANAGEMENT—

Question *re* State — *versus* Company management of Railways. 44.

## RAILWAY MATERIALS—

Question *re* accounting of — for war purposes. 265.

Question *re* purchase of — in England. 354.

Question *re* value of — . 355.

## RAILWAY PASSENGERS—

Question *re* complaints of inconvenient railway train timings by — in Sindh. 738.

Resolution *re* travelling facilities for third class — . 207-233.

## RAILWAY POLICE—

Question *re* contribution received from Provinces and Railways towards maintenance of — . 86-87.

## RAILWAY POLICE COMMITTEE—

Question *re* recommendations of the — . 175.

Question *re* recommendations of the — in regard to thefts. 186.

## RAILWAY PROJECTS—

Question *re* new — . 660-661.

## RAILWAY RATES—

Question *re* maxima and minima — and fares. 31.

Question *re* special — for industrial undertaking in India. 272.

## RAILWAY RECEIPTS—

Question *re* — in connection with expenditure on renewals. 32.

## RAILWAY REFRESHMENT ROOMS—

Question *re* — for Indians at stations. 120.

## RAILWAY RENEWAL PROGRAMMES—

Question *re* — . 264.

## RAILWAY RESERVE—

Question *re* raid on — owing to exchange troubles. 264.

## RAILWAYS, RESERVED ACCOMMODATION—

Question *re* — for Europeans. 276.

Question *re* — on through service trains by passengers from an intermediate station. 24-25.

## RAILWAY REVENUE—

Question *re* effect on — by increase of passenger fares. 348.

## RAILWAY SERVANTS—

Question *re* — approaching members of Legislatures. 157.

Question *re* eligibility for election of a — for the Legislative Assembly by a general constituency. 347.

Question *re* — and Members of Legislatures. 58-59.



**RAILWAY SERVICES—**

Question *re* Indianisation of — . 28-29.

Question *re* training class for — . 185.

**RAILWAY SIDINGS—**

Question *re* outlay and profits on private and assisted — . 104.

**RAILWAY SINKING FUNDS—**

Question *re* — . 65.

**RAILWAY STAFF—**

Question *re* quarters for — . 186.

**RAILWAY STATIONS—**

Question *re* supply of drinking water at — by Sewa Samiti people 274-275.

Question *re* inadequate water-supply at Sahebpoore Kamal and Mansi — . 59-60.

Question *re* inconvenience of passengers at the Sahebpoore Kamal, Mansi and Khagaria — due to inadequate shelter for passengers. 60.

Question *re* train connections at — in the Central Provinces. 185.

**RAILWAY STATISTICS—**

Question *re* — . 64.

Question *re* — . 65-66.

**RAILWAY STOCK ARREARS—**

Question *re* statement of — . 577.

**RAILWAY STRIKE—**

Question *re* the period of — . 105.

**RAILWAY TRAIN—**

Question *re* classification of — . 277.

**RAILWAY WAGONS—**

Question *re* supply of — particularly for coal traffic. 85.

**RAILWAY WARRANTS—**

Question *re* issue of — to members of the Legislature. 249.

**RAILWAY WORKING—**

Question *re* statistics of — . 62.

**RAILWAY WORKSHOPS—**

Question *re* Indian apprentices in — . 174.

Question *re* orders on — for the public. 76.

**RAMAYYA PANTULU, Mr. J.—**

Motion to refer the Land Acquisition (Amendment) Bill to a Select Committee. 413.

**RAMJI, Mr. MANMOHANDAS—**

*See* Questions and Answers.

**RANGACHARIAR, RAO BAHADUR T.—**

Discussion on the prospects of a November Session of the Legislative Assembly. 693, 694.

Motion for adjournment by — to discuss the proposal for resorting to legislation by emergency powers reserved to Governor General under section 67-B of the Government of India Act. 858, 859, 860, 861, 862

KANGACHARIAR, RAO BAHADUR T.—*contd.*

- Motion to consider the Code of Criminal Procedure (Amendment) Bill as passed by the Council of State. 682-683.
- Motion to consider the report of the Select Committee on the Police (Incitement to Disaffection) Bill. 616-17, 621-23, 631, 632, 633, 634, 638, 644, 652, 653-54, 655.
- Motion for the election and nomination of members for the Standing Committees to be attached to various Departments of the Government of India. 485-86.
- Motion to reduce the demands for supplementary grants under head "General Administration." 910.
- Motion to reduce the demands for supplementary grants under head "Ports and Pilotage." 913.
- Motion to reduce the grant under head "New Delhi Committee." 936, 941.
- Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 417, 423.
- Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 425.
- Resolution *re* Emigration for the purpose of unskilled work to Malaya and Ceylon, etc. 377.
- Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 288, 315-19, 320.
- Resolution *re* Provincial contributions to the Central Exchequer. 511-16.
- Resolution *re* revision of the Railway Act of 1890. 205, 206, 207.
- Resolution *re* separate establishment for Legislative Assembly. 790, 791.
- Resolution *re* travelling facilities for third class passengers. 226-27.
- Resolution *re* weekly rest day in Commercial Establishments. 369.
- See* Questions and Answers.

## RATE(S)—

- Question *re* — on strategic railways. 30.

## RATES AND FARES—

- Question *re* railway — (maxima and minima). 31.

## RATIONS—

- Question *re* abolition of free — to Indian soldiers. 851.

## RECRUITMENT OF INDIANS—

- Question *re* — for the All-India Services (O'Donnell Circular). 256.

## RECRUITMENT OF SEAMEN—

- Question *re* system of —. 924.

## REDDI GARU, M. K.—

- Motion to introduce the Illegitimate Sons' Rights Bill. 459-62.

Motion to nominate members for the Joint Committee on the Indian Mines Bill. 866.

Motion to present a petition signed by the voters of Madras *re* Provincial contributions. 501.

*See* Questions and Answers.

## REDUCTION IN DEMANDS FOR GRANTS—

Question *re* adjustments consequent on — made by Legislative Assembly. 106.

## REFRESHMENT ROOMS—

Question *re* provision of Indian — at Railway stations. 120.

## REMOVAL AND WAREHOUSING OF FURNITURE—

Question *re* expenditure incurred annually in connection with — at Delhi. 849.

## RENT ALLOWANCE—

Question *re* —, Karachi. 167.

Statement laid on the table *re* — for members of the Railway and Telegraph Departments at Karachi. 847.

## REPARATIONS—

Question *re* share of German — for Indian seamen. 851.

## REPARATIONS (GERMAN)—

Question *re* share of — money for dependants of Indian merchant seamen. 856.

Question *re* — money for Indian seamen. 923.

## RESEARCH INSTITUTE (MEDICAL)—

Resolution *re* establishment of an Imperial —. 821-826.

## RESEARCH INSTITUTE (TANNERY)—

Question *re* establishment of —. 82.

## RESERVED ACCOMMODATION—

Question *re* abolition of — for Europeans on Railways. 90.

## RESOLUTION(S)—

Announcement of the date for discussion of the — *re* Supreme Court 794.

Question *re* number of — passed by the Legislative Assembly and the Council of State. 107.

Question *re* publication of a memoranda of — passed by the Indian Legislature and action taken thereon by Government. 121.

Question *re* — on Indian Autonomy. 191.

Question *re* — passed by the Legislative Assembly. 44-47.

Remarks by the President as to selection of a particular amendment to a Resolution from amongst several similar amendments. 286.

— *re* amendment of rules for election and nomination of members 196-20.

— *re* Committee on Electoral Rules. 488-499.

— *re* employment of young persons as trimmers and stokers and of young children at sea. 376-377.

— *re* establishment of an Imperial Medical Research Institute. 821-826.

— *re* hours of work in inland navigation. 372-375.

— *re* Moplah Train tragedy and disturbances. 745-772.

— *re* Premier's speech on the Indian Civil Service Debate in House of Commons. 279-344.

RESOLUTION(S)—*contd.*

- Remarks *re* Provincial contributions to the Central Exchequer. 505-506.  
 — *re* recruitment to the Indian Forest Service. 378-405.  
 — *re* restrictions on the export of wheat, pulses and oil-seeds. 233-248.  
 — *re* revision of the Railway Act of 1890. 203-207.  
 — *re* separate establishment for duties connected with Legislative Assembly. 772-794.  
 — *re* Supreme Court for British India. 826-846.  
 — *re* travelling facilities for third class passengers. 207-233.  
 — *re* votes of the Landholders' Constituencies. 196-202.  
 — *re* weekly rest day in Commercial establishments. 361.  
 Ruling as to the order in which amendments to a — are to be disposed of. 554.  
 Ruling by the President that — must be moved as it stands on the paper. 506.

## RESTAURANT CARS—

- Question *re* — containing Indian refreshments. 120.

## RETRENCHMENT—

- Question *re* preliminary — scheme drawn up by Government of India. 106.

## RETRENCHMENT (PROVINCIAL)—

- Question *re* proposals for —. 109.

## RETRENCHMENT COMMITTEE—

- Motion to reduce the grant under head "Expenditure on —." 925-927.

- Question *re* personnel of —. 56-57.

- Question *re* date of visit of —. 155.

## RETURN TICKETS—

- Question *re* —. 149.

## REVENUE—

- Question *re* additional — derived from increased taxation, tariff and postage. 104.

## REVENUE RENEWALS—

- Question *re* postponement of — on Railways. 691-92.

## REVENUE STORES—

- Question *re* carriage of —. 31.

## RHODES, MR. C. W.—

- Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 324-28.

## ROHILKUND AND KUMAON RAILWAY—

- Question *re* fencing of —. 412.

- Question *re* provision of lights on — trains. 412.

## ROLLING STOCK—

- Question *re* —, etc., requisitioned by Military. 142.

## ROYAL AIR FORCE—

Question *re* number of commissions granted in —. 412-13.

## ROYAL ARMY MEDICAL CORPS—

Question *re* number of — and Indian Medical Service Officers on administrative and executive duties. 99.

## ROYAL PROCLAMATION—

Question *re* — and prosecution for religious beliefs. 179.

## RULING—

- as to inadmissibility of an amendment to a resolution intended to modify an Act of Parliament. 286.
  - as to the order in which amendments to a resolution are to be moved. 554.
  - that motion moved and withdrawn by leave of Assembly cannot be repeated. 895.
  - that motion by private members to increase saving proposed by Finance Member on a sum previously voted is not in order. 906.
  - that the matter which is under the adjudication of the Law Courts cannot be made the subject of a discussion under motion for adjournment. 360.
  - that no pamphlet of any kind which is not strictly and officially connected with the business of the Assembly should be placed on the tables of the members in the Assembly Chamber. 505.
  - that Resolutions must be moved as it stands on the paper. 506.
- See* President.

## S

## SADAR BAZAR CONTROVERSY (AMBALA)—

Question *re* article in the "Cantonment Advocate" entitled "Sadar Bazar Controversy at Ambala." 122.

## SAHNEY, MR. BODHRAJ—

Question *re* complaint by — in "Leader" against a railway guard of forcible eviction. 23.

## SAKLATVALA, MR. NOWROJI BAPUJI—

Oath of Office. 1.

Resolution *re* weekly rest day in commercial establishments. 368.

## SALARIES—

Question *re* — of European and Indian employees on East Indian Railway. 25-26.

Question *re* — of Governor General, Governors and other High officials. 154-55.

Question *re* rates of — for Anglo-Indian and Indian mechanics on Railways. 172-73.

Question *re* revision of — in Customs Department. 165.

## SALUTING OF BRITISH OFFICERS—

Question *re* —. 146-47.

## SANDHURST CADETSHIPS—

Question *re* — . 83.

## SANITARY COMMISSIONERS—

Question *re* abolition of the posts of Deputy — . 573.

## SAPRU, HON'BLE DR. T. B.—

Motion to circulate the Court Fees (Amendment) Bill for opinion. 478-79.

Motion to consider the Report of the Select Committee on the Police (Incitement to Disaffection) Bill. 601-607, 637-38.

Motion to introduce the Supreme Court of British India Bill. 713-715, 718-720.

Motion to refer the Adoption (Registration) Bill to a Select Committee 439-40.

Resolution *re* separate establishment for Legislative Assembly. 786-793.

Resolution *re* votes of Landholders' constituencies. 200-201, 202.

## SARA SANTA HAR RAILWAY—

Question *re* dismantlement of the — . 32.

## SARFARAZ HUSSAIN KHAN, KHAN BAHADUR—

Resolution *re* Moplah train tragedy and disturbances. 745-751, 768.

Resolution *re* provincial contributions to the Central Exchequer. 553-54.

See Questions and Answers.

## SARMA, HON'BLE MR. B. N.—

Motion to refer the Land Acquisition (Amendment) Bill to a Select Committee. 413.

Resolution *re* recruitment to the Indian Forest Service. 392-97.

## SARVADHIKARY, SIR D. P.—

Conduct of Business of the Legislative Assembly. 687-88.

Discussion as to the prospects of a November Session of the Legislative Assembly. 692-93.

Discussion as to time and place of future sittings of the Legislative Assembly. 865.

Motion for adjournment to discuss the proposal for resorting to legislation by emergency powers reserved to Governor General under section 67-B of the Government of India Act. 861-63.

Motion to circulate the Court Fees (Amendment) Bill for opinion. 477.

Motion to consider the Code of Criminal Procedure (Amendment) Bill, as passed by the Council of State. 681-82.

Motion to consider the Report of the Select Committee on the Police (Incitement to Disaffection) Bill. 617, 625-26, 627, 630, 642-43, 654-55.

Motion to reduce the demands for supplementary grants under Customs. 897-99.

Motion to reduce the demands for supplementary grants under head "General Administration." 911.

Motion to reduce the grant under head "Expenditure on Retrenchment Committee." 932-33.

Motion to reduce the grant under head "New Delhi Committee." 939-40.

- Resolution *re* Premier's speech on the Indian Civil Service debate in the House of Commons. 319-24, 326.
- Resolution *re* recruitment to the Indian Forest Service. 386-88
- Resolution *re* separate establishment for Legislative Assembly. 779-81.
- Resolution *re* weekly rest day in commercial establishments. 367-68.
- Statement as to the position of the Indian States. (Protection against Disaffection) Bill. 925.
- See* Questions and Answers.
- SAXBY AND FARMER—**
- Question *re* Contract by railway authorities for battery boxes with — . 921-22.
- SCHOOLS, CHURCH MISSION AND OTHER AIDED—**
- Question *re* grants in aid to — . 263.
- SEAMEN—**
- Question *re* European — and Lascars (allowances and accommodation). 156.
- SEAMEN (INDIAN)—**
- Question *re* system of recruitment of — . 924.
- Question *re* casualties amongst — in the last war. 923.
- SEAMEN'S RECRUITMENT COMMITTEE—**
- Question *re* recommendations of — . 156.
- SECOND CLASS ACCOMMODATION—**
- Question *re* shortage of — . 149.
- SECRETARIAT (IMPERIAL)—**
- Question *re* number of Muslims, Hindus, Sikhs and Christians in the — . 356.
- Question *re* proportion of Muslims, Hindus, Europeans and Anglo-Indians in — . 347.
- Question *re* reduction of ministerial staff in — . 575.
- Question *re* statement of the ministerial staff of the — . 577-78.
- SELECT COMMITTEE—**
- Motion by Mr. K. B. L. Agnihotri to refer the Indian Penal Code (Amendment) Bill (amendment of sections 362 and 366) to a — 869.
- Motion for leave to refer the Criminal Tribes (Amendment) Bill to — . 134.
- Motion to present the Report of the — on the Criminal Tribes (Amendment) Bill, (amendment of sections 362 and 366). 889.
- Motion to present the Report of the — on the Criminal Tribes (Amendment) Bill. 745.
- Motion to present the Report of the — on the Police (Incitement to Disaffection) Bill. 130.
- Motion to refer the Adoption (Registration) Bill to a — . 439-445.
- Motion to refer the Civil Marriage (Amendment) Bill to a — . 425-38.
- Motion to refer the Code of Civil Procedure (Amendment) Bill to a — 721.

SELECT COMMITTEE—*contd.*

- Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalat-nama) to — . 414-24.
- Motion to refer the Exclusion from Inheritance Bill to a — . 445-48.
- Motion to refer the Hindu Coparcener's Liability Bill to — . 733.
- Motion to refer the Indian Contract (Amendment) Bill to a — . 448-57.
- Motion to refer the Indian Official Secrets Bill to a — . 130.
- Motion to refer the Indian Penal Code (Amendment) Bill to a — . 874-88.
- Motion to refer the Land Acquisition (Amendment) Bill to a — . 413.
- Motion to refer the Married Women's Property (Amendment) Bill to a — . 457-59.
- Motion to take into consideration the Report of the — on the Criminal Tribes (Amendment) Bill. 871-72.

## SERVICES—

- Question *re* statistics of the various nationalities in the — . 260.

## SERVICES (ALL-INDIA)—

- Question *re* British element in — . 256.

## SESSIONS OF THE LEGISLATIVE ASSEMBLY—

- Discussion as to time and place of future — . 864.

## SESSION (NOVEMBER)—

- Discussion on the prospects of — . 692-95.

## SHAHANI, Mr. S. C.—

- Motion to increase the savings under head "Taxes on Income" (dis-allowed by President). 900-901.

- Motion to reduce the demands for supplementary grants under head "Customs." 899.

- Resolution *re* establishment of a Supreme Court for British India. 841-42.

- Resolution *re* Moplah Train tragedy and disturbances. 759-60.

- Resolution *re* recruitment to the Indian Forest Service. 403-404.

- Resolution *re* separate establishment for Legislative Assembly. 783

*See* Questions and Answers.

## SHANKAR LAL—

- Question *re* infliction of maximum punishment on — of Delhi. 785

## SHERU KOHNA—

- Question *re* raid on — . 26.

## SIND—

- Shortage of irrigation sources in — . 270.

- Question *re* revision of salaries of establishments in — . 188.

## SIND SAGAR SCHEME—

- Question *re* — . 270.

## SIND STAFF—

- Question *re* subordinate — . 153.

## SINHA, BABU AMBICA PRASAD—

*See* Questions and Answers.



## SINHA, BEOHAR RAGHUBIR—

*See* Questions and Answers.

## SINHA, RAI BAHADUR LUCHMI PRASAD—

*See* Questions and Answers.

## SLEEPERS—

Question *re* consumption of — on Indian Railways. 409.

Question *re* orders secured for the supply of — by Canadian and foreign firms. 411.

Question *re* requirements of — on railways in India. 410.

Question *re* sufficiency of — from Indian forests for railway requirements in India. 410.

## SLEEPERS, AUSTRALIAN—

Question *re* durability and price of — . 409-410.

## SLEEPERS (DEODAR)—

Question *re* durability and comparative cost of Indian — . 410.

## SLEEPERS, INDIAN—

Question *re* cost of treated — . 410.

## SLEEPERS (IMPORTED)—

Question *re* life of — as compared with Indian — for railways. 409.

## SLOCOCK, MR. F. S. A.—

Oath of office. 1.

## SOHAN LAL, R. B. BAKSHI—

Motion to refer the Indian Penal Code (Amendment) Bill to a Select Committee. 874-77.

Resolution *re* provincial contributions to the Central Exchequer. 505-11, 554-56.

Resolution *re* votes of Landholders' Constituencies. 200.

*See* Questions and Answers.

## SOUTH AFRICA—

Question *re* treatment of Indians in South Africa (Durban). 93.

## SRINIVASA RAO, RAO BAHADUR P. V.—

*See* Questions and Answers.

## STAFF SELECTION BOARD—

Question *re* alleged leakage of examination papers. 161-62.

Question *re* candidates passed by — but not provided for. 140-41.

Question *re* examination of 1,500 candidates by the — . 140.

Question *re* amounts spent and realised by the — . 576.

Question *re* preferential treatment by — of candidates with Personal War Services. 744.

Question *re* proportion of Muslims appointed by — to Secretariat offices. 348.

Question *re* numbers of passed candidates and vacancies on lists of — . 660.

Question *re* statistics relating to candidates dealt with by — . 663.

Question *re* working of — . 161.

## STAMPS—

- Motion to reduce the demands for supplementary grants under head — 901.
- Question *re* cost of using additional — and cost of overprinting. 150.
- Question *re* manufacture of — in India and of tenders called for. 152.
- Question *re* manufacture of stamp paper and — in India. 47-48

## STANDING COMMITTEE(S)—

- Announcement of the result of elections for — (Departments of Revenue and Agriculture and Education and Health). 745.
- Election of Panels for — (Commerce and Industries, Home and Education and Health and Revenue and Agriculture). 708-710.
- Motion for the election and nomination of members for — to advise on subjects relating to Departments of the Government of India. 481-88.
- Motion adopted. 488.
- Motion for the election of — . 686.
- Question *re* communal representation on — . 742.
- Question *re* Resolution relating to — . 59.

## STATE RAILWAY MANAGEMENT—

- Question *re* — *versus* Company management of railways. 44.

## STATE RAILWAYS—

- Question *re* — Codes. 28.
- Question *re* mileage of — . 28.

## STATEMENT (LAID ON THE TABLE)—

- Lowest tenders for stores to be purchased by the High Commissioner for India. 12-21.
- Rent allowances of Railway and Telegraph Departments at Karachi. 847-848.

## STATION MASTERS—

- Question *re* services of — Kalka and Simla. 347.

## STATISTICS—

- Question *re* — of post cards, money orders, etc. 257.
- Question *re* — of Railway working. 62.

## STORES PURCHASE COMMITTEE—

- Question *re* recommendations of — . 83.

## “ STORES SCANDAL ”—

- Question *re* article in the “ Hindu ” entitled — by Mr. St. Nihal Singh. 120.

## STRATEGIC RAILWAYS—

- Question *re* rates on — . 30.

## STRIKE—

- Question *re* — at Jhaja. 171.
- Question *re* — at Tundla. 171.
- Question *re* Mr. Andrews' article on East Indian Railway. 171.
- Question *re* — on East Indian Railway. 170-171.

## SUBRAHMANYAM, R. B., C. S.—

Motion to consider the Code of Criminal Procedure (Amendment) Bill, as passed by the Council of State. 684-85.

Motion to refer the Adoption (Registration) Bill to a Select Committee 440-43.

Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 728-29.

Motion to refer the Indian Penal Code (Amendment) Bill to a Select Committee. 883-84.

Resolution *re* the Premier's speech on the Indian Civil Service debate in the House of Commons. 287-90.

Resolution *re* recruitment of the Indian Forest Service. 397-401.

Resolution *re* separate establishment for the Legislative Assembly. 772-78, 792-94.

*See* Questions and Answers.

## SUKKUR BARRAGE—

Question *re* — . 272, 657-58.

## SUPERIOR POSTS—

Question *re* — held by Indians and non-Indians and Indianisation of the Services. 110.

## SUPPLEMENTARY GRANTS—

Discussion on the demands for — and motions for reductions. 889-918, 925-954.

General discussion on demands for — . 814-20.

## SUPPLY AND TRANSPORT—

Question *re* cash payments to establishment of — . 146.

## SUPPLY OF PAPER TO PRESSES—

Question *re* unnecessary distribution and — through the Stationery Office. 741.

## SUPREME COURT—

Announcement of date for discussion of the Resolution *re* — . 794.

Resolution *re* — for British India. 826-46.

## SUPREME COURT OF BRITISH INDIA BILL—

Motion to introduce the — . 712-20.

Ruled out of order. 720.

## SURPLUS ARMY OFFICERS—

Question *re* retirement of — . 182.

## SUTLEJ VALLEY SCHEME—

Question *re* — . 102, 269.

## SWAMI SATYADEO—

Question *re* passport for foreign countries and applications made by — 181.

## T

## TALATI, Mr.—

Question *re* pay of — Hyderabad. 167-168.

## TAX ON MOTOR CARS, CYCLES, BICYCLES, ETC.—

Question *re* revenue derived from increased — and statistics of importation —. 571-573.

## TAXATION—

Question *re* incidence of — in India. 662.

## TAXES AND RAILWAY FREIGHTS—

Question *re* increase in — in India and decrease in European countries —. 107.

## TECHNICAL SCHOLARSHIPS—

Question *re* establishment of — abroad. 82-83.

## TELEGRAPH CHECK OFFICE—

Question *re* classification of the posts of the —. 856-857.

Question *re* counting of past service of the men in the —. 857.

Question *re* revision of the —. 857.

## TELEGRAMS—

Question *re* Indian deferred —. 354.

## TELEPHONE COMPANIES—

Question *re* contracts with various — in India. 114-115.

## TELEPHONE CORPORATION—

Question *re* capitalisation of the reserve of the —. 692.

## TENDERS FOR STORES—

Question *re* — called for in England from foreign countries. 355.

## THACKERSEY, SIR VITHALDAS D.—

Speeches on death of —. 11-12.

## THEFTS—

Question *re* recommendation of the Railway Police Committee in regard to —. 186.

## TIME-SCALE PAY—

Question *re* rules governing — and promotions. 104.

## TOLLINTON, Mr. H. P.—

Oath of office —. 1.

## TRAIN CONNECTIONS—

Question *re* — at stations in the Central Provinces. 185.

## TRAINING CLASSES—

Question *re* — for Railway Services. 185.

## TRANSPORT CHARGES—

Question *re* — paid to military officers on medical certificate. 93.

## TRANSPORTATION ABOLITION BILL—

See "Abolition of Transportation Bill" and also "Bill."

## TRAVELLING ALLOWANCES—

Question *re* revision of the scale of — to Members of the Legislature. 249.

Question *re* — in the Punjab. 22.

Question *re* — pay and status of officials. 22.

Question *re* modification of the — rules on suggestion by Mr. Kabraji. 741-742.

## TRAVELLING FACILITIES—

Question *re* — for officials while travelling with family on duty—  
349-353.

## TRIMMERS AND STOKERS—

Resolution *re* employment of young persons as — and employment  
of young persons at sea. 376-377.

## TRANSFER OF SHIPS RESTRICTION (REPEALING) BILL—

See "Indian Transfer of Ships Restriction (Repealing) Bill" and also  
"Bill."

TRUSTEES (OFFICIAL) AND ADMINISTRATOR GENERAL'S ACTS  
(AMENDMENT) BILL.

See "Official Trustees and Administrator General's Acts (Amendment)  
Bill" and also "Bill."

## TUNDLA—

Question *re* strike at —. 171.

## TURKS—

Question *re* conflicts between — and Greeks. 278.

## U

## UNITED PROVINCES—

Question *re* number of residents of the — employed under Central  
Government. 110.

## URINALS AND PRIVIES—

Question *re* — in third class carriages. 149.

## V

## VAKILS—

Question *re* High Court — as Chief Justice. 110.

Question *re* — as Chief Justices. 147.

## VENKATAPATIRAJU, MR. B.—

Motion for adjournment on Guru ka Bagh affair. 359-360.

Motion for the election and nomination of Members for the Standing  
Committees to be attached to various departments. 485.

Motion to reduce the grant under the head "Expenditure on Retrench-  
ment Committee." 933-934.

Motion to refer the Indian Mines Bill to a Joint Committee. 701-703.

Resolution *re* Moplah train tragedy and disturbances. 757-759.

## VICEROY, H. E. THE—

Speech by — at the inauguration of the third session of the Legislative  
Assembly. 1-9.

## VINCENT, HON'BLE SIR W. H.—

Announcement of the date for discussion of Resolution *re* Supreme  
Court for British India. 794.

VINCENT, HON'BLE SIR W. H.—*contd.*

Conduct of Business. 686-688.

Discussion as to time and place of future sittings of the Legislative Assembly. 865.

Discussion on the prospects of a November session. 692, 694.

Motion for adjournment to discuss riots at Multan during the Muharram. 501, 503.

Motion for adjournment to discuss the proposal of resorting to legislation by emergency powers reserved to Governor General under section 67-B. of the Government of India Act. 858-863.

Motion for the election and nomination of Members of the Standing Committees to be attached to various departments. 481-482, 486-488.

Motion for leave to introduce the Abolition of Transportation Bill by —. 804-806.

Motion for leave to introduce the Court Fees (Amendment) Bill by —. 134.

Motion for leave to introduce the Indian Penal Code (Amendment) Bill by —. 806-807.

Motion for leave to introduce the Indian States (Protection against Disaffection) Bill by —. 809-811.

Motion for leave to introduce the Legal Practitioners (Amendment) Bill by —. 711-712.

Motion for leave to introduce the Official Trustees and Administrator General's Acts (Amendment) Bill by —. 137-138.

Motion for leave to introduce the Parsi Marriage and Divorce Bill. 135.

Motion to circulate the Court Fees (Amendment) Bill for opinion. 474-480.

Motion to consider the Code of Criminal Procedure (Amendment) Bill, as passed by the Council of State. 677-679, 680, 682 and 685-686.

Motion to consider the Court Fees (Amendment) Bill by —. 474-477.

Motion to pass the Bill by —. 480.

Motion to consider the Indian Penal Code (Amendment) Bill by —. 867-869, 870.

Motion to consider the Official Trustees and Administrator General's Acts (Amendment) Bill by —. 480-481.

Motion to pass the Bill by —. 481.

Motion to consider the Parsi Marriage and Divorce Bill by —. 480.

Motion to pass the Bill by —. 480.

Motion to consider the Police (Incitement to Disaffection) Bill as amended by the Council of State by —. 872-874.

Motion to consider the Report of the Select Committee on the Police (Incitement to Disaffection) Bill by —. 586-590, 609-612, 613, 615-626, 629, 631, 632, 634, 636, 638, 639, 642-645, 647, 649-651, 655.

Motion to pass the Bill by —. 669-670, 675-677.

Motion to present the Report of the Select Committee on the Criminal Tribes (Amendment) Bill by —. 745.

Motion to present the Report of the Select Committee on the Police (Incitement to Disaffection) Bill by —. 130.

VINCENT, HON'BLE SIR W. H.—*contd.*

Motion to reduce the Demands for Supplementary grants under head "General Administration". 910.

Motion to refer the Civil Marriage (Amendment) Bill to a Select Committee. 427.

Motion to refer the Code of Civil Procedure (Amendment) Bill (Vakalatnama) to a Select Committee 416-417, 422-23.

Motion to refer the Code of Civil Procedure (Amendment) Bill to a Select Committee. 722-723.

Motion to refer the Criminal Tribes (Amendment) Bill to a Select Committee. 134.

Motion to refer the Exclusion from Inheritance Bill to a Select Committee. 447-48.

Motion to refer the Indian Contract (Amendment) Bill to a Select Committee. 454-57.

Motion to refer the Indian Official Secrets Bill to a Select Committee. 130.

Motion to refer the Indian Penal Code (Amendment) Bill to a Select Committee. 877-880, 887.

Motion to refer the Married Women's Property (Amendment) Bill to a Select Committee. 457-459.

Motion adopted. 459.

Resolution *re* Committee on Electoral Rules. 488-490, 497-499.

Resolution *re* establishment of a Supreme Court for British India 837-841, 844, 846.

Resolution *re* Moplah train tragedy and disturbances. 764-767, 768-770, 771.

Resolution *re* Premier's speech on Indian Civil Service debate in the House of Commons. 306-314, 315, 343.

Statement regarding the Indian States (Protection against Disaffection) Bill. 925.

Statement as to the progress of the Code of Criminal Procedure (Amendment) Bill. 503-504.

## VOTE(S)—

Question *re* Paper Book Department of Calcutta High Court and restoration of vote by the Governor. 36.

Resolution *re* — of Landholders' Constituencies. 196-202.

## VOLUNTEER CORPS—

Question *re* arrest of National — in Delhi. 154-155.

## W

## WAGES—

Question *re* — of unskilled labourers. 274.

## WAGE CENSUS—

Question *re* — of Miners. 37.

## WAITING HALLS—

Question *re* third class — on railways. 185.

## WAITING ROOM—

Question *re* Vacation of the Akhaura — by an Indian gentleman —. 276-277.

Question *re* — at Railway stations. 276.

## WAJIHUDDIN, HAJI—

*See* Questions and Answers.

## WAR CONTRIBUTIONS—

Question *re* — by India and the Colonies. 23.

## WAR SERVICES—

Question *re* preferential treatment by Staff Selection Board of candidates with —. 744.

## WATER SUPPLIERS—

Question *re* travelling — on railways. 119.

## WATER SUPPLY FROM THE INDUS—

Question *re* withdrawal of —. 271.

## WAY, MR. T. A. H.—

Motion to refer the Adoption (Registration) Bill to a Select Committee. 443.

Resolution *re* provincial contributions to the Central Exchequer. 516-517.

## WEBB, SIR MONTAGU DEPOMEROY—

Resolution *re* Premier's speech on the Indian Civil Service Debate in the House of Commons. 339-340.

Resolution *re* provincial contributions to the Central Exchequer. 539-543.

*See* Questions and Answers.

## WEEKLY REST DAY—

Resolution *re* — in commercial establishments. 361-371.

## WHEAT—

Question *re* embargo on — exported from India. 176.

Question *re* removal of restrictions on the export of —. 356.

Resolution *re* restriction on the export of — and pulses and seeds. 233-248.

## WHEAT EXPORT—

Question *re* restrictions on export of wheat and foodstuffs. 35.

## WHYTE, THE HON'BLE SIR FREDERICK—

*See* "President" and also "Ruling".

## WIRELESS STATION—

Question *re* Indian. 144.

## WORKMEN'S BREACH OF CONTRACT ACT—

Question *re* repeal of the — and certain sections of the Indian Penal Code. 77.



## WORKMEN'S COMPENSATION BILL—

Motion to introduce the —. 467-474.

Motion adopted. 474.

Motion to refer the — to a Joint Committee. 474.

Motion adopted. 474.

Motion to nominate members to the Joint Committee on the —. 677.

Motion adopted. 677.

## Y

## YAMIN KHAN, MR. MOHAMMAD—

Motion to consider the Report of the Select Committee on the Police  
(Incitement to Disaffection) Bill. 612, 643-44.

Motion to pass the Police (Incitement to Disaffection) Bill. 672-674.

Motion to refer the Code of Civil Procedure (Amendment) Bill to  
Select Committee. 725-726.

Resolution *re* Moplah Train Tragedy and disturbances 762-764.

Resolution *re* Premier's speech on the Indian Civil Service Debate in  
the House of Commons. 299-302.

Resolution *re* travelling facilities for third class passengers. 227-229.

*See* Questions and Answers.

